As introduced in Lok Sabha on

Bill No. 8 of 2014

THE ANDHRA PRADESH REORGANISATION BILL, 2014

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As introduced in Lok Sabha on

Bill No. 8 of 2014

THE ANDHRA PRADESH REORGANISATION BILL, 2014

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BILL

to provide for the reorganisation of the existing State of Andhra Pradesh and for matters connected therewith.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:-

PART I

PRELIMINARY

1. This Act may be called the Andhra Pradesh Reorganisation Act, 2014.	
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2. In this Act, unless the context otherwise requires,—

Short title. Definitions.

(*a*) "appointed day" means the day which the Central Government may, by notification in the Official Gazette, appoint;

(*b*) "article" means an article of the Constitution;

(c) "assembly constituency", "council constituency" and "parliamentary constituency" have the same meanings as in the Representation of the People Act, 1950;

10 43 of 1950.

(d) "Election Commission" means the Election Commission appointed by the President under article 324;

(e) "existing State of Andhra Pradesh" means the State of Andhra Pradesh as existing immediately before the appointed day;

(f) "law" includes any enactment, ordinance, regulation, order, bye-law, rule, 5 scheme, notification or other instrument having, immediately before the appointed day, the force of law in the whole or in any part of the existing State of Andhra Pradesh;

(g) "notified order" means an order published in the Official Gazette;

(h) "population ratio", in relation to the States of Andhra Pradesh and Telangana, 10 means the ratio of 58.32: 41.68 as per 2011 Census;

(*i*) "sitting member", in relation to either House of Parliament or of the Legislature of the existing State of Andhra Pradesh, means a person who immediately before the appointed day, is a member of that House;

(*j*) "successor State", in relation to the existing State of Andhra Pradesh, means 15 the State of Andhra Pradesh or the State of Telangana, as the case may be;

(k) "transferred territory" means the territory which on the appointed day is transferred from the existing State of Andhra Pradesh to the State of Telangana;

(l) "treasury" includes a sub-treasury; and

(m) any reference to a district, mandal, tehsil, taluk or other territorial division of 2.0 the existing State of Andhra Pradesh shall be construed as a reference to the area comprised within that territorial division on the appointed day.

PART II

REORGANISATION OF THE STATE OF ANDHRA PRADESH

3. On and from the appointed day, there shall be formed a new State to be known as 2.5 Formation of Telangana the State of Telangana comprising the following territories of the existing State of Andhra State. Pradesh, namely:-

> Adilabad, Karimnagar, Medak, Nizamabad, Warangal, Rangareddi, Nalgonda, Mahbubnagar, Khammam and Hyderabad districts,

and thereupon the said territories shall cease to form part of the existing State of Andhra 30 Pradesh.

4. On and from the appointed day, the State of Andhra Pradesh shall comprise the territories of the existing State of Andhra Pradesh other than those specified in section 3.

Andhra Pradesh and territorial divisions thereof.

State of

5. (1) On and from the appointed day, Hyderabad in the existing State of Andhra 35 Pradesh, shall be the common capital of the State of Telangana and the State of Andhra Pradesh for such period not exceeding ten years.

(2) After expiry of the period referred to in sub-section (1), Hyderabad shall be the capital of the State of Telangana and there shall be a new capital for the State of Andhra Pradesh.

Explanation.— In this Part, the common capital includes the existing area notified as the Greater Hyderabad Municipal Corporation under the Hyderabad Municipal Corporation Act, 1955.

Hyderabad Act No. 2 of 1956.

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Hyderabad to be common capital for States of Telangana and Andhra Pradesh.

6. The Central Government shall constitute an expert committee to study various alternatives regarding the new capital for the successor State of Andhra Pradesh and make appropriate recommendations in a period not exceeding forty-five days from the date of enactment of the Andhra Pradesh Reorganisation Act, 2014.

5 7. On and from the appointed day, the Governor of the existing State of Andhra Pradesh shall be the Governor for both the successor States of Andhra Pradesh and Telangana for such period as may be determined by the President .

8. (1) On and from the appointed day, for the purposes of administration of the common capital area, the Governor shall have special responsibility for the security of life,
10 liberty and property of all those who reside in such area.

(2) In particular, the responsibility of the Governor shall extend to matters such as law and order, internal security and security of vital installations, and management and allocation of Government buildings in the common capital area.

(3) In discharge of the functions, the Governor shall, after consulting the Council ofMinisters of the State of Telangana, exercise his individual judgment as to the action to be taken:

Provided that if any question arises whether any matter is or is not a matter as respects which the Governor is under this sub-section required to act in the exercise of his individual judgment, the decision of the Governor in his discretion shall be final, and the reliable of emphasized are by the Governor is provided in gravity of emphasized are by the Governor in the section of the governor in the

20 validity of anything done by the Governor shall not be called in question on the ground that he ought or ought not to have acted in the exercise of his individual judgment.

(4) The Governor shall be assisted by two advisors to be appointed by the Central Government.

9. (1) The Central Government shall assist the successor States of Andhra Pradesh and Telangana to raise additional police forces.

(2) The Central Government shall, for a period of three years, on and from the appointed day, maintain and administer the Greyhound Training Centre in Hyderabad which shall function as a common training centre for the successor States and, at the expiry of the said period, the existing Greyhound Training Centre in Hyderabad shall become the training 30 centre of the State of Telangana.

(3) The Central Government shall assist the successor State of Andhra Pradesh to set up a similar state-of the-art training centre at such place as the State Government of Andhra Pradesh may by order notify.

(4) The Central Government shall provide financial assistance to the successor Statesin setting up new operational hubs for Greyhounds at such locations as the successor States may by order notify.

(5) The Greyhound and OCTOPUS forces of the existing State of Andhra Pradesh shall be distributed between the successor States after seeking options from the personnel and, each of these forces, on or after the appointed day shall function under the respectiveDirector General of Police of the successor States.

10. On and from the appointed day, in the First Schedule to the Constitution, under the heading "I. THE STATES,—

(*a*) in the paragraph relating to the territories of the State of Andhra Pradesh, after the words, brackets and figures "Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959", the following shall be inserted, namely:—

Central Government to the successor States, etc.

Amendment

of the First Schedule to

the Constitution.

Assistance of police forces

from the

Expert Committee for setting up of a capital for Andhra Pradesh.

Governor of existing State of Andhra Pradesh to be common Governor.

Responsibility of Governor

to protect

residents of common

capital of

Hyderabad.

56 of 1959. 45

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"and the territories specified in section 3 of the Andhra Pradesh Reorganisation Act, 2014";

(b) after entry 28, the following entry shall be inserted, namely:—

"29. Telangana: The territories specified in section 3 of the Andhra Pradesh Reorganisation Act, 2014.".

Saving powers of State Governments.

11. Nothing in the foregoing provisions of this Part shall be deemed to affect the power of the Government of Andhra Pradesh or the Government of Telangana to alter, after the appointed day, the name, area or boundaries of any district or other territorial division in the State.

PART III REPRESENTATION IN THE LEGISLATURES

THE COUNCIL OF STATES Amendment 12. On and from the appointed day, in the Fourth Schedule to the Constitution, in the of Fourth Table,— Schedule to Constitution. (a) in entry 1, for the figures "18", the figures "11" shall be substituted; 15 (b) entries 2 to 30 shall be renumbered as entries 3 to 31 respectively; (c) after entry 1, the following entry shall be inserted, namely:-13. (1) On and from the appointed day, eighteen sitting members of the Council of Allocation of sitting States representing the existing State of Andhra Pradesh shall be deemed to have been 20 members. elected to fill the seats allotted to the States of Andhra Pradesh and Telangana, as specified in the First Schedule to this Act. (2) The term of office of such sitting members shall remain unaltered. THE HOUSE OF THE PEOPLE 14. On and from the appointed day, there shall be allocated 25 seats to the successor Representation 25 in House of State of Andhra Pradesh, and 17 seats to the successor State of Telangana, in the House of the People. the People, and the First Schedule to the Representation of the People Act, 1950 shall be deemed to be amended accordingly. Delimitation of **15.** On and from the appointed day, the Delimitation of Parliamentary and Assembly Parliamentary Constituencies Order, 2008, shall stand amended as directed in the Second Schedule to this 30 and Assembly Act. Constituencies. **16.** (1) Every sitting member of the House of the People representing a constituency Provision as to sitting which, on the appointed day by virtue of the provisions of section 14, stands allotted, with members. or without alteration of boundaries, to the successor States of Andhra Pradesh or Telangana, shall be deemed to have been elected to the House of the People by that constituency as so 35 allotted. (2) The term of office of such sitting members shall remain unaltered. THE LEGISLATIVE ASSEMBLY Provisions as 17. (1) Subject to the provisions of sub-section (2), the number of seats in the to Legislative Legislative Assemblies of the States of Andhra Pradesh and Telangana, on and from the 40 Assemblies. appointed day, shall be 175 and 119, respectively. (2) Notwithstanding anything in sub-section (1), the Governor of the State may nominate one member each to the Legislative Assemblies of the successor States to give representation to the Anglo-Indian community in accordance with article 333 of the Constitution.

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43 of 1950.

43 of 1950.

(3) In the Second Schedule to the Representation of the People Act, 1950, under the heading "I. STATES":—

(*a*) in entry 1, for the figures "294", the figures "175" shall be substituted;

(b) entries 25 to 28 shall be renumbered as entries 26 to 29 respectively;

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(c) after entry 24, the following entry shall be inserted, namely:—

1	5
"25. Telangana	119".

18. (1) Every sitting member of the Legislative Assembly of the existing State of Andhra Pradesh elected to fill a seat in that Assembly from a constituency which on the appointed day by virtue of the provisions of section 17 stands allotted, with or without alteration of boundaries, to the State of Telangana shall, on and from that day, cease to be a member of the Legislative Assembly of Andhra Pradesh and shall be deemed to have been elected to fill a seat in the provisional Legislative Assembly of Telangana from that constituency as so allotted.

(2) All other sitting members of the Legislative Assembly of the existing State of Andhra Pradesh shall continue to be members of the Legislative Assembly of that State and any such sitting member representing a constituency, the extent or the name of which are altered by virtue of the provisions of section 17, shall be deemed to have been elected to the Legislative Assembly of Andhra Pradesh by that constituency as so altered.

20 (*3*) Notwithstanding anything contained in any other law for the time being in force, the Legislative Assemblies of Andhra Pradesh and Telangana shall be deemed to be duly constituted on the appointed day.

19. (1) On and from the appointed day and until the Legislative Assembly of the successor State of Telangana has been duly constituted and summoned to meet for the first
25 session under the provisions of the Constitution, there shall be constituted a provisional Legislative Assembly of the State of Telangana, consisting of the 119 sitting members of the Legislative Assembly of the existing State of Andhra Pradesh representing the Assembly constituencies of the territories transferred by virtue of the provisions of section 3.

(2) The sitting member of the Legislative Assembly of the existing State of AndhraPradesh nominated to that Assembly under article 333 to represent the Anglo-Indian community shall be deemed to have been nominated to represent the community in the provisional Legislative Assembly of Telangana under that article.

(3) The provisional Legislative Assembly of the State of Telangana shall exercise all the powers and perform all the duties conferred by the provisions of the Constitution on the 35 Legislative Assembly of that State.

(4) The term of office of the members of the provisional Legislative Assembly of the State of Telangana shall, unless the said Legislative Assembly is sooner dissolved, expire immediately before the first meeting of the Legislative Assembly of the State of Telangana.

20. The period of five years referred to in clause (1) of article 172 shall, in the case of the Legislative Assembly of the State of Andhra Pradesh and of the provisional Legislative Assembly of the State of Telangana, be deemed to have commenced on the date on which it actually commenced in the case of the Legislative Assembly of the existing State of Andhra Pradesh.

21. (1) The person who immediately before the appointed day is the Speaker of theLegislative Assembly of the existing State of Andhra Pradesh shall continue to be theSpeaker of that Assembly on and from that day.

(2) As soon as may be after the appointed day, the provisional Legislative Assembly of the successor State of Telangana shall choose two members of that Assembly to be

Allocation of sitting members.

Composition of provisional Legislative Assembly of Telangana.

Duration of Legislative Assemblies.

Speaker and Deputy Speaker.

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respectively Speaker and Deputy Speaker thereof and until they are so chosen, the duties of the office of Speaker shall be performed by such member of the Assembly as the Governor may appoint for the purpose.

22. The rules of procedure and conduct of business of the Legislative Assembly of Andhra Pradesh as in force immediately before the appointed day shall, until rules are made under clause (1) of article 208, be the rules of procedure and conduct of business of the Legislative Assembly of Telangana, subject to such modifications and adaptations as may be made therein by the speaker thereof.

THE LEGISLATIVE COUNCILS

23. (1) There shall be constituted a Legislative Council for each of the successor States consisting of not more than 50 members in the Legislative Council of Andhra Pradesh and 40 members in the Legislative Council of Telangana in accordance with the provisions contained in article 169 of the Constitution.

(2) Until the Legislative Councils for the successor States are duly constituted, the existing Legislative Council of the State of Andhra Pradesh shall, on and from the appointed 15 day, be deemed to have been constituted as two provisional Councils of the successor States and the existing members shall be allotted to the provisional Councils as specified in the Fourth Schedule.

24. (1) On and from the appointed day, there shall be 50 seats in the Legislative Council of Andhra Pradesh and 40 seats in the Legislative Council of Telangana, respectively.

(2) In the Representation of the People Act, 1950,—

(i) in the Third Schedule,—

(a) for the existing entry 1, the following entry shall be substituted, namely:—

1	2	3	4	5	6	7
"1. Andhra Prades	sh 50	17	5	5	17	6";
(b) after entry 7, th	ne follow	ving entry	/ shall be	e inserted,	namely:-	_
1	2	3	4	5	6	7
"7A. Telangana	40	14	3	3	14	6";

(ii) in the Fourth Schedule, after the heading "Tamil Nadu" and the entries 30 relating thereunder, the following heading and the entries shall be inserted, namely:—

"TELANGANA

- 1. Municipal Corporations.
- 2. Municipalities.
- 3. Nagar Panchayats.
- 4. Cantonment Boards.
- 5. Zila Praja Parishads.
- 6. Mandal Praja Parishads.".

Amendment of Delimitation of Council Constituencies Order. **25.** On and from the appointed day, the Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006 shall stand amended as directed in the Third Schedule.

43 of 1950.

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Councils for successor States.

Legislative

Rules of procedure.

Provisional

Legislative

Council for

successor

States.

26. As soon as may be after the appointed day, the Legislative Councils of the successor States of Andhra Pradesh and Telangana may choose a member each from the respective Councils to be the Chairman of the Council.

Chairman.

Delimitation

constituencies.

of

Delimitation of Constituencies

5 **27.** (1) For the purpose of giving effect to the provisions of section 17, the Election Commission shall determine in the manner hereinafter provided—

(*a*) the number of seats to be reserved for the Scheduled Castes and the Scheduled Tribes in the Legislative Assemblies of the States of Andhra Pradesh and Telangana, respectively, having regard to the relevant provisions of the Constitution;

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(*b*) the assembly constituencies into which each State referred to in clause (*a*) shall be divided, the extent of each of such constituencies and in which of them seats shall be reserved for the Scheduled Castes or for the Scheduled Tribes; and

(c) the adjustments in the boundaries and description of the extent of the parliamentary constituencies in each State referred to in clause (a) that may be necessary or expedient.

(2) In determining the matters referred to in clauses (b) and (c) of sub-section (1), the Election Commission shall have regard to the following provisions, namely:—

(a) all the constituencies shall be single-member constituencies;

(b) all constituencies shall, as far as practicable, be geographically compact
 areas, and in delimiting them, regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and conveniences to the public; and

(*c*) constituencies in which seats are reserved for the Scheduled Castes and the Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total population is the largest.

(3) The Election Commission shall, for the purpose of assisting it in the performance of its functions under sub-section (1), associate with itself as associate members, five persons as the Central Government may by order specify, being persons who are the members of the Legislative Assembly of the State or of the House of the People representing the State:

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Provided that none of the associate members shall have a right to vote or to sign any decision of the Election Commission.

(4) If, owing to death or resignation, the office of an associate member falls vacant, it shall be filled as far as practicable, in accordance with the provisions of sub-section (3).

35 (5) The Election Commission shall—

(*a*) publish its proposals for the delimitation of constituencies together with the dissenting proposals, if any, of any associate member who desires publication thereof in the Official Gazette and in such other manner as the Commission may consider fit, together with a notice inviting objections and suggestions in relation to the proposals and specifying a date on or after which the proposals will be further considered by it;

(b) consider all objections and suggestions which may have been received by it before the date so specified; and

(c) after considering all objections and suggestions which may have been received by it before the date so specified, determine by one or more orders the delimitation of constituencies and cause such order or orders to be published in the Official Gazette,

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and upon such publication, the order or orders shall have the full force of law and shall not be called in question in any court.

(6) As soon as may be after such publication, every such order relating to assembly constituencies shall be laid before the Legislative Assembly of the concerned State.

28. (1) The Election Commission may, from time to time, by notification in the Official 5 Gazette,-

(a) correct any printing mistakes in any order made under section 27 or any error arising therein from inadvertent slip or omission; and

(b) where the boundaries or name of any territorial division mentioned in any such order or orders is or are altered, make such amendments as appear to it to be 10 necessary or expedient for bringing such order up-to-date.

(2) Every notification under this section relating to an assembly constituency shall be laid, as soon as may be after it is issued, before the concerned Legislative Assembly.

Scheduled Castes and Scheduled Tribes

Amendment 29. On and from the appointed day, the Constitution (Scheduled Castes) Order, 1950, 15 shall stand amended as directed in the Fifth Schedule to this Act. Scheduled Castes Order.

> 30. On and from the appointed day, the Constitution (Scheduled Tribes) Order, 1950, shall stand amended as directed in the Sixth Schedule to this Act.

PART IV

HIGH COURT

31. (1) On and from the appointed day,—

(a) the High Court of Judicature at Hyderabad shall be the common High Court for the State of Telangana and the State of Andhra Pradesh till a separate High Court for the State of Andhra Pradesh is constituted under article 214 of the Constitution read with section 32 of this Act;

(b) the Judges of the High Court at Hyderabad for the existing State of Andhra Pradesh holding office immediately before the appointed day shall become on that day the Judges of the common High Court.

(2) The expenditure in respect of salaries and allowances of the Judges of the common High Court shall be allocated amongst the States of Andhra Pradesh and Telangana on the 30 basis of population ratio.

High Court of Andhra Pradesh.

Power of

Election

Commission to maintain

Delimitation

Orders up-todate.

of

of

Amendment

High Court of Judicature at Hyderabad to

be common

High Court

establishment of High Court of Andhra

Pradesh.

till

Scheduled Tribes Order.

> **32.** (1) Subject to the provisions of section 31, there shall be a separate High Court for the State of Andhra Pradesh (hereinafter referred to as the High Court of Andhra Pradesh) and the High Court of Judicature at Hyderabad shall become the High Court for the State of Telangana (hereinafter referred to as the High Court at Hyderabad).

> (2) The principal seat of the High Court of Andhra Pradesh shall be at such place as the President may, by notified order, appoint.

(3) Notwithstanding anything contained in sub-section (2), the Judges and division courts of the High Court of Andhra Pradesh may sit at such other place or places in the State of Andhra Pradesh other than its principal seat as the Chief Justice may, with the approval 40 of the Governor of Andhra Pradesh, appoint.

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33. (1) Such of the Judges of the High Court at Hyderabad holding office immediately before the date of establishment of the High Court of Andhra Pradesh as may be determined by the President, shall, from that date cease to be Judges of the High Court at Hyderabad and become, Judges of the High Court of Andhra Pradesh.

- (2) The persons who by virtue of sub-section (1) become Judges of the High Court of 5 Andhra Pradesh shall, except in the case where any such person is appointed to be the Chief Justice of that High Court, rank in that Court according to the priority of their respective appointments as Judges of the High Court at Hyderabad.
- 34. The High Court of Andhra Pradesh shall have, in respect of any part of the 10 territories included in the State of Andhra Pradesh, all such jurisdiction, powers and authority as, under the law in force immediately before the date referred to in sub-section (1) of section 31, are exercisable in respect of that part of the said territories by the High Court at Hyderabad.

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25 of 1961.

35. (1) On and from the date referred to in sub-section (1) of section 31, in the 25 of 1961. 15 Advocates Act, 1961, in section 3, in sub-section (1), in clause (a), for the words "Rajasthan, Uttar Pradesh", the words "Rajasthan, Telangana, Uttar Pradesh" shall be substituted.

> (2) Any person who immediately before the date referred to in sub-section (1) of section 31 is an advocate on the roll of the Bar Council of the existing State of Andhra Pradesh and practising as an advocate in the High Court at Hyderabad, may give his option 20 in writing, within one year from that date to the Bar Council of such existing State, to transfer his name on the roll of the Bar Council of Telangana and notwithstanding anything contained in the Advocates Act, 1961 and the rules made thereunder, on such option so given his name shall be deemed to have been transferred on the roll of the Bar Council of Telangana with effect from the date of the option so given for the purposes of the said Act, 25 and the rules made thereunder.

> (3) The persons other than the advocates who are entitled immediately before the date referred to in sub-section (1) of section 31, to practise in the High Court at Hyderabad or any subordinate court thereof shall, on and after that date, be recognised as such persons entitled also to practise in the High Court of Andhra Pradesh or any subordinate court 30 thereof, as the case may be.

(4) The right of audience in the High Court of Andhra Pradesh shall be regulated in accordance with the like principles as immediately before the date referred to in sub-section (1)of section 31, are in force with respect to the right of audience in the High Court at Hyderabad.

36. Subject to the provisions of this Part, the law in force immediately before the date 35 referred to in sub-section (1) of section 31 with respect to practice and procedure in the High Court at Hyderabad shall, with the necessary modifications, apply in relation to the High Court of Andhra Pradesh, and accordingly, the High Court of Andhra Pradesh shall have all such powers to make rules and orders with respect to practice and procedure as are 40 immediately before that date exercisable by the High Court at Hyderabad:

Provided that any rules or orders which are in force immediately before the date referred to in sub-section (1) of section 31 with respect to practice and procedure in the High Court at Hyderabad shall, until varied or revoked by rules or orders made by the High Court of Andhra Pradesh, apply with the necessary modifications in relation to practice and procedure in the High Court of Andhra Pradesh as if made by that Court.

37. The law in force immediately before the date referred to in sub-section (1) of section 31 with respect to the custody of the seal of the High Court at Hyderabad shall, with the necessary modifications, apply with respect to the custody of the seal of the High Court of Andhra Pradesh.

Judges of Andhra Pradesh High Court.

Jurisdiction of Andhra Pradesh High Court.

Special provision relating to Bar Council and advocates.

Practice and procedure in Andhra Pradesh High Court.

Custody of seal of Andhra Pradesh High Court.

38. The law in force immediately before the date referred to in sub-section (1) of section 31 with respect to the form of writs and other processes used, issued or awarded by the High Court at Hyderabad shall, with the necessary modifications, apply with respect to the form of writs and other processes used, issued or awarded by the High Court of Andhra Pradesh.

Powers of Judges.

Form of writs and other

processes.

Procedure as to appeals to Supreme Court.

Transfer of proceedings from Hyderabad High Court to Andhra Pradesh High Court.

39. The law in force immediately before the date referred to in sub-section (1) of

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section 31 relating to the powers of the Chief Justice, single Judges and division courts of the High Court at Hyderabad and with respect to all matters ancillary to the exercise of those powers shall, with the necessary modifications, apply in relation to the High Court of Andhra Pradesh.

40. The law in force immediately before the date referred to in sub-section (1) of section 31 relating to appeals to the Supreme Court from the High Court at Hyderabad and the Judges and division courts thereof shall, with the necessary modifications, apply in relation to the High Court of Andhra Pradesh.

41. (1) Except as hereinafter provided, the High Court at Hyderabad shall, as from the 15 date referred to in sub-section (1) of section 31, have no jurisdiction in respect of the State of Andhra Pradesh.

(2) Such proceedings pending in the High Court at Hyderabad immediately before the date referred to in sub-section (1) of section 31 as are certified, whether before or after that day, by the Chief Justice of that High Court, having regard to the place of accrual of the 20 cause of action and other circumstances, to be proceedings which ought to be heard and decided by the High Court of Andhra Pradesh shall, as soon as may be after such certification, be transferred to the High Court of Andhra Pradesh.

(3) Notwithstanding anything contained in sub-sections (1) and (2) of this section or in section 34, but save as hereinafter provided, the High Court at Hyderabad shall have, and 25 the High Court of Andhra Pradesh shall not have, jurisdiction to entertain, hear or dispose of appeals, applications for leave to the Supreme Court, applications for review and other proceedings where any such proceedings seek any relief in respect of any order passed by the High Court at Hyderabad before the date referred to in sub-section (1) of section 31:

Provided that if after any such proceedings have been entertained by the High Court 30 at Hyderabad, it appears to the Chief Justice of that High Court that they ought to be transferred to the High Court of Andhra Pradesh, he shall order that they shall be so transferred, and such proceedings shall thereupon be transferred accordingly.

(4) Any order made by the High Court at Hyderabad—

(a) before the date referred to in sub-section (1) of section 31, in any proceedings 35 transferred to the High Court of Andhra Pradesh by virtue of sub-section (2), or

(b) in any proceedings with respect to which the High Court at Hyderabad retains jurisdiction by virtue of sub-section (3),

shall for all purposes have effect, not only as an order of the High Court at Hyderabad, but also as an order made by the High Court of Andhra Pradesh.

Right to appear or to act in proceedings transferred to Andhra Pradesh High Court.

42. Any person who, immediately before the date referred to in sub-section (1) of section 31, is an advocate entitled to practise or any other persons entitled to practise in the High Court at Hyderabad and was authorised to appear in any proceedings transferred from that High Court to the High Court of Andhra Pradesh under section 41, shall have the right to appear in the High Court of Andhra Pradesh in relation to those proceedings.

43. For the purposes of section 41,—

(*a*) proceedings shall be deemed to be pending in a court until that court has disposed of all issues between the parties, including any issues with respect to the taxation of the costs of the proceedings and shall include appeals, applications for leave to appeal to the Supreme Court, applications for review, petitions for revision and petitions for writs; and

(b) references to a High Court shall be construed as including references to a Judge or division court thereof, and references to an order made by a court or a Judge shall be construed as including references to a sentence, judgment or decree passed or made by that court or Judge.

44. Nothing in this Part shall affect the application to the High Court of Andhra Pradesh of any provisions of the Constitution, and this Part shall have effect subject to any provision that may be made on or after the date referred to in sub-section (*1*) of section 31 with respect to that High Court by any Legislature or other authority having power to make such provision.

PART V

AUTHORISATION OF EXPENDITURE AND DISTRIBUTION OF REVENUES

45. The Governor of existing State of Andhra Pradesh may, at any time before the appointed day, authorise such expenditure from the Consolidated Fund of the State of Telangana as he deems necessary for any period not more than six months beginning with the appointed day pending the sanction of such expenditure by the Legislative Assembly of the State of Telangana:

Provided that the Governor of Telangana may, after the appointed day, authorise such further expenditure as he deems necessary from the Consolidated Fund of the State of Telangana for any period not extending beyond the said period of six months.

46. (1) The reports of the Comptroller and Auditor-General of India referred to in clause (2) of article 151 relating to the accounts of the existing State of Andhra Pradesh in respect of any period prior to the appointed day shall be submitted to the Governor of each of the successor States of Andhra Pradesh and Telangana who shall cause them to be laid before the Legislature of that State.

(2) The President may by order—

(*a*) declare any expenditure incurred out of the Consolidated Fund of Andhra Pradesh on any service in respect of any period prior to the appointed day during the financial year or in respect of any earlier financial year in excess of the amount granted for that service and for that year as disclosed in the reports referred to in sub-section

(1) to have been duly authorised; and

(b) provide for any action to be taken on any matter arising out of the said reports.

47. (1) The award made by the Thirteenth Finance Commission to the existing State
of Andhra Pradesh shall be apportioned between the successor States by the Central Government on the basis of population ratio and other parameters.

(2) Notwithstanding anything in sub-section (1), the Central Government may, having regard to the resources available to the successor State of Andhra Pradesh, make appropriate grants to that State.

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PART VI

APPORTIONMENT OF ASSETS AND LIABILITIES

48. (1) The provisions of this Part shall apply in relation to the apportionment of the Appl assets and liabilities of the existing State of Andhra Pradesh immediately before the appointed day.

Authorisation of expenditure of Telangana State.

Savings.

Reports relating to accounts of Andhra Pradesh State.

Distribution of Revenue.

Application of Part.

Interpretation.

(2) The successor States shall be entitled to receive benefits arising out of the decisions taken by the existing State of Andhra Pradesh and the successor States shall be liable to bear the financial liabilities arising out of the decisions taken by the existing State of Andhra Pradesh.

(3) The apportionment of assets and liabilities shall be subject to such financial 5 adjustment as may be necessary to secure just, reasonable and equitable apportionment of the assets and liabilities amongst the successor States.

(4) Any dispute regarding the amount of financial assets and liabilities shall be settled through mutual agreement, failing which by order by the Central Government on the advice of the Comptroller and Auditor-General of India.

49. (1) Subject to the other provisions of this Part, all land and all stores, articles and other goods belonging to the existing State of Andhra Pradesh shall,—

(a) if within the transferred territory, pass to the State of Telangana; or

(b) in any other case, remain the property of the State of Andhra Pradesh:

Provided that in case of properties situated outside the existing State of 15 Andhra Pradesh, such properties shall be apportioned between the successor States on the basis of population ratio:

Provided also that where the Central Government is of opinion that any goods or class of goods should be distributed among the States of Andhra Pradesh and Telangana, otherwise than according to the situation of the goods, the Central Government may issue such directions as it thinks fit for a just and equitable distribution of the goods and the goods shall pass to the successor States accordingly:

Provided also that in case of any dispute relating to the distribution of any goods or class of goods under this sub-section, the Central Government shall endeavour to settle such dispute through mutual agreement arrived at between the Governments of the successor States for that purpose, failing which the Central Government may, on request by any of the Governments of the successor States, after consulting the Governments of the successor States, issue such direction as it may deem fit for the distribution of such goods or class of goods, as the case may be, under this sub-section.

(2) Stores held for specific purposes, such as use or utilisation in particular institutions, 30 workshops or undertakings or on particular works under construction, shall pass to the successor States in whose territories such institutions, workshops, undertakings or works are located.

(3) Stores relating to the Secretariat and offices of Heads of Departments having jurisdiction over the whole of the existing State of Andhra Pradesh shall be divided between 35 the successor States on the basis of population ratio.

(4) In this section, the expression "land" includes immovable property of every kind and any rights in or over such property, and the expression "goods" does not include coins, bank notes and currency notes.

Treasury and bank balances.

Land and

goods.

50. The total of the cash balances in all treasuries of the existing State of Andhra 40 Pradesh and the credit balances of the existing State of Andhra Pradesh with the Reserve Bank of India, the State Bank of India or any other bank immediately before the appointed day shall be divided between the States of Andhra Pradesh and Telangana on the basis of population ratio:

Provided that for the purposes of such division, there shall be no transfer of cash 45 balances from any treasury to any other treasury and the apportionment shall be effected by adjusting the credit balances of the two States in the books of the Reserve Bank of India on the appointed day:

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Provided further that if the State of Telangana has no account on the appointed day with the Reserve Bank of India, the adjustment shall be made in such manner as the Central Government may, by order, direct.

51. The right to recover arrears of the tax or duty on property, including arrears of and revenue, shall belong to the successor State in which the property is situated, and the right to recover arrears of any other tax or duty shall belong to the successor State in whose territories the place of assessment of that tax or duty is included on the appointed day.

52. (1) The right of the existing State of Andhra Pradesh to recover any loans or advances made before the appointed day to any local body, society, agriculturist or other 10 person in an area within that State shall belong to the successor State in which that area is included on that day.

(2) The right of the existing State of Andhra Pradesh to recover any loans or advances made before the appointed day to any person or institution outside that State shall belong to the State of Andhra Pradesh:

15 Provided that any sum recovered in respect of any such loan or advance shall be divided between the States of Andhra Pradesh and Telangana on the basis of population ratio.

53. (1) The securities held in respect of the investments made from Cash Balances Investment Account or from any Fund in the Public Account of the existing State of AndhraPradesh as specified in the Seventh Schedule shall be apportioned on the basis of population ratio of the successor States.

Provided that the securities held in investments made from the Calamity Relief Fund of the existing State of Andhra Pradesh shall be divided in the ratio of the area of the territories occupied by the successor States.

(2) The investments of the existing State of Andhra Pradesh immediately before the appointed day in any special fund, the objects of which are confined to a local area, shall belong to the State in which that area is included on the appointed day:

Provided that the investments in such special funds on multiple entities situated in different parts of the existing State, and such parts fall within the territories of the States of 30 Andhra Pradesh and Telangana, shall be apportioned between the successor States on the basis of population ratio.

(3) The investments of the existing State of Andhra Pradesh immediately before the appointed day in any private, commercial or industrial undertaking, the objects of which are confined to a local area, shall belong to the successor State in which such area is includedon the appointed day:

Provided that investments in such entities, having multiple units situated in different parts of the existing State, and such parts fall within the territories of the States of Andhra Pradesh and Telangana, shall be apportioned between the successor States on the basis of

population ratio.
 (4) Where any body corporate constituted under a Central Act, State Act or Provincial Act for the existing State of Andhra Pradesh or any part thereof has, by virtue of the provisions of Part II, become an inter-State body corporate, the investments in, or loans or advances to, any such body corporate by the existing State of Andhra Pradesh made before

the appointed day shall, save as otherwise expressly provided by or under this Act, be divided between the States of Andhra Pradesh and Telangana in the same proportion in which the assets of the body corporate are divided under the provisions of this Part.

54. (1) The assets and liabilities relating to any commercial or industrial undertaking of the existing State of Andhra Pradesh, where such undertaking or part thereof is exclusively located in, or its operations are confined to, a local area, shall pass to the State in which that area is included on the appointed day, irrespective of the location of its headquarters:

Assets and liabilities of State undertakings.

Arrears of taxes.

Right to recover loans and advances.

Investments and credits in certain funds. Provided that where the operation of such undertaking becomes inter-State by virtue of the provisions of Part II, the assets and liabilities of—

(*a*) the operational units of the undertaking shall be apportioned between the two successor States on location basis; and

(*b*) the headquarters of such undertaking shall be apportioned between the two 5 successor States on the basis of population ratio.

(2) Upon apportionment of the assets and liabilities, such assets and liabilities shall be transferred in physical form on mutual agreement or by making payment or adjustment through any other mode as may be agreed to by the successor States.

Public Debt.

55. (1) All liabilities on account of Public Debt and Public Account of the existing 10 State of Andhra Pradesh outstanding immediately before the appointed day shall be apportioned on the basis of population ratio of the successor States unless a different mode of apportionment is provided under the provisions of this Act.

(2) The individual items of liabilities to be allocated to the successor States and the amount of contribution required to be made by one successor State to another shall be such 15 as may be ordered by the Central Government on the advice of the Comptroller and Auditor-General of India:

Provided that till such orders are issued, the liabilities on account of Public Debt and Public Account of the existing State of Andhra Pradesh shall continue to be the liabilities of the successor State of Andhra Pradesh.

(3) The liability on account of loan raised from any source and re-lent by the existing State of Andhra Pradesh to such entities as may be specified by the Central Government and whose area of operation is confined to either of the successor States shall devolve on the respective States as specified in sub-section (4).

(4) The public debt of the existing State of Andhra Pradesh attributable to loan taken 25 from any source for the express purpose of re-lending the same to a specific institution and outstanding immediately before the appointed day shall,—

(*a*) if re-lent to any local body, body corporate or other institution in any local area, be the debt of the State in which the local area is included on the appointed day; or

(*b*) if re-lent to any other corporation or institution which becomes an inter-State corporation or institution on the appointed day, be divided between the States of Andhra Pradesh and Telangana in the same proportion in which the assets of such body corporate or institution are divided under the provisions of Part VII.

(5) Where a sinking fund or a depreciation fund is maintained by the existing State of 35 Andhra Pradesh for repayment of any loan raised by it, the securities held in respect of investments made from that fund shall be divided between the successor States of Andhra Pradesh and Telangana in the same proportion in which the total public debt is divided between the two States under this section.

(6) In this section, the expression "Government security" means a security created 40 and issued by a State Government for the purpose of raising a public loan and having any of the forms specified in, or prescribed under, clause (2) of section 2 of the Public Debt Act, 1944.
18 of 1944.

Floating Debt.

56. All liabilities of the existing State of Andhra Pradesh in respect of any floating loan to provide short term finance to any local body, body corporate or other institution, 45 shall be determined on the following basis, namely:—

(*a*) if, the purposes of the floating loan are, on and from the appointed day, exclusive purposes of either of the successor States, then, of that State;

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(b) in any other case, it shall be divided on the basis of population ratio.

57. (1) The liability of the existing State of Andhra Pradesh to refund any tax or duty Refund of taxes on property, including land revenue, collected in excess shall be the liability of the successor collected State in whose territories the property is situated, and the liability of the existing State of in excess. 5 Andhra Pradesh to refund any other tax or duty collected in excess shall be apportioned

between the Successor States of Andhra Pradesh and Telangana on the basis of population ratio and the State discharging the liability shall be entitled to receive from the other State its share of the liability, if any.

(2) The liability of the existing State of Andhra Pradesh to refund any other tax or duty 10 collected in excess on the appointed day shall be the liability of the successor State in whose territories the place of assessment of such tax or duty is included, and the liability of the existing State of Andhra Pradesh to refund any other tax or duty collected in excess shall be apportioned between the Successor States of Andhra Pradesh and Telangana on the basis of population ratio and the State discharging the liability shall be entitled to receive 15 from the other State its share of the liability, if any.

58. (1) The liability of the existing State of Andhra Pradesh in respect of any civil Deposits, etc. deposit or local fund deposit shall, as from the appointed day, be the liability of the successor State in whose area the deposit has been made.

(2) The liability of the existing State of Andhra Pradesh in respect of any charitable or other endowment shall, as from the appointed day, be the liability of the successor State in 20 whose area the institution entitled to the benefit of the endowment is located or of the successor State to which the objects of the endowment, under the terms thereof, are confined:

Provided that any civil deposits or loan funds or charitable or other endowment fund maintained by the existing State of Andhra Pradesh before the appointed day having 25 jurisdiction over the entire state shall be apportioned between the successor States on the basis of population ratio.

59. The liability of the existing State of Andhra Pradesh in respect of the Provident Provident Fund. Fund account of a Government servant in service on the appointed day shall, as from that day, be the liability of the successor State to which that Government servant is permanently 30 allotted.

60. The liability of the existing State of Andhra Pradesh in respect of pensions shall Pensions. pass to, or be apportioned between, the successor States of Andhra Pradesh and Telangana in accordance with the provisions contained in the Eighth Schedule to this Act.

61. (1) Where, before the appointed day, the existing State of Andhra Pradesh has Contracts. 35 made any contract in the exercise of its executive power for any purposes of the State, that contract shall,-

(a) if the purposes of the contract are, on and from the appointed day, exclusive purposes of either of the successor States of Andhra Pradesh and Telangana, then it shall be deemed to have been made in exercise of the executive power of that State and the liability shall be discharged by that State; and

(b) in any other case, all rights and liabilities which have accrued or may accrue under any such contract shall be apportioned between the successor States on the basis of population ratio or in any other manner as may be agreed to by the successor States.

(2) For the purposes of this section, there shall be deemed to be included in the 45 liabilities which have accrued or may accrue under any contract-

> (a) any liability to satisfy an order or award made by any court or other tribunal in proceedings relating to the contract; and

> (b) any liability in respect of expenses incurred in or in connection with any such proceedings.

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(3) This section shall have effect subject to the other provisions of this Part relating to the apportionment of liabilities in respect of loans, guarantees and other financial obligations; and the bank balances and securities shall, notwithstanding that they partake of the nature of contractual rights, be dealt with under those provisions. **62.** Where, immediately before the appointed day, the existing State of Andhra Pradesh Liability in 5 respect of is subject to any liability in respect of any actionable wrong other than breach of contract, actionable that liability shall,--wrong. (a) if the cause of action arose wholly within the territories which, as from that day, are the territories of either of the successor States of Andhra Pradesh or Telangana, 10 be the liability of that State; and (b) in any other case, be apportioned between the successor States on the basis of population ratio or in any other manner as may be agreed to by the successor States. 63. Where, immediately before the appointed day, the existing State of Andhra Pradesh Liability as guarantor. is liable as guarantor in respect of any liability of a registered co-operative society or other 15 person, that liability shall,-(a) if the area of operations of such society or persons is confined to the territories which, as from that day, are the territories of either of the States of Andhra Pradesh or Telangana, be a liability of that State; and (b) in any other case, be apportioned between the successor States on the 2.0 basis of population ratio or in any other manner as may be agreed to by the successor States. 64. If any item in suspense is ultimately found to affect an asset or liability of the Items in suspense. nature referred to in any of the foregoing provisions of this Part, it shall be dealt with in 25 accordance with that provision. 65. The benefit or burden of any asset or liability of the existing State of Andhra Residuary provision. Pradesh not dealt with in the foregoing provisions of this Part shall pass to the State of Andhra Pradesh in the first instance, subject to such financial adjustment as may be agreed upon between the States of Andhra Pradesh and Telangana or, in default of such agreement, 30 as the Central Government may, by order, direct. Apportionment **66.** Where the successor States of Andhra Pradesh and Telangana agree that the of assets or benefit or burden of any particular asset or liability should be apportioned between them in liabilities by a manner other than that provided for in the foregoing provisions of this Part, notwithstanding agreement. anything contained therein, the benefit or burden of that asset or liability shall be apportioned 35 in the manner agreed upon. 67. Where, by virtue of any of the provisions of this Part, either of the successor Power of Central States of Andhra Pradesh and Telangana becomes entitled to any property or obtains any Government benefits or becomes subject to any liability, and the Central Government is of opinion, on a to reference made within a period of three years from the appointed day by either of the States, order that it is just and equitable that such property or those benefits should be transferred to, or allocation or 40 adjustment in shared with, the other successor State, or that a contribution towards that liability should certain cases. be made by the other successor State, the said property or benefits shall be allocated in such manner between the two States, or the other State shall make to the State subject to the liability such contribution in respect thereof, as the Central Government may, after 45 consultation with the two State Governments, by order, determine. Certain 68. All sums payable by the State of Andhra Pradesh or by the State of Telangana, as expenditure to the case may be, to the other State, or by the Central Government to the successor States, be charged on by virtue of the provisions of this Act, shall be charged on the Consolidated Fund of the Consolidated State by which such sums are payable or, as the case may be, the Consolidated Fund of Fund. 50 India.

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PART VII

PROVISIONS AS TO CERTAIN CORPORATIONS

69. (1) The companies and corporations specified in the Ninth Schedule constituted for the existing State of Andhra Pradesh shall, on and from the appointed day, continue to 5 function in those areas in respect of which they were functioning immediately before that day, subject to the provisions of this section.

(2) The assets, rights and liabilities of the companies and corporations referred to in sub-section (1) shall be apportioned between the successor States in the manner provided in section 54.

- 70. If it appears to the Central Government that the arrangement in regard to the 10 generation or supply of electric power or the supply of water for any area or in regard to the execution of any project for such generation or supply has been or is likely to be modified to the disadvantage of that area by reason of the fact that it is, by virtue of the provisions of Part II, outside the State in which the power stations and other installations for the
- generation and supply of such power, or the catchment area, reservoirs and other works for 15 the supply of water, as the case may be, are located, the Central Government may, after consultation with the Governments of the successor States wherever necessary, give such directions as it deems proper to the State Government or other authority concerned for the maintenance, so far as practicable, of the previous arrangement and the State to which such 2.0
- directions are given shall comply with them.

71. (1) The Andhra Pradesh State Financial Corporation established under the State Financial Corporations Act, 1951 shall, on and from the appointed day, continue to function in those areas in respect of which it was functioning immediately before that day, subject to the provisions of this section and to such directions as may, from time to time, be issued by

the Central Government. 2.5

> (2) Any directions issued by the Central Government under sub-section (1) in respect of the Corporation may include a direction that the said Act, in its application to the Corporation, shall have effect subject to such exceptions and modifications as may be specified in the direction.

- 30 (3) Notwithstanding anything contained in sub-section (1) or sub-section (2), the Board of Directors of the Corporation may, with the previous approval of the Central Government and shall, if so required by the Central Government, convene at any time after the appointed day a meeting for the consideration of a scheme for the reconstitution or reorganisation or dissolution, as the case may be, of the Corporation, including proposals
- 35 regarding the formation of new Corporations, and the transfer thereto of the assets, rights and liabilities of the existing Corporation, and if such a scheme is approved at the general meeting by a resolution passed by a majority of the shareholders present and voting, the scheme shall be submitted to the Central Government for its sanction.
- (4) If the scheme is sanctioned by the Central Government either without modifications or with modifications which are approved at a general meeting, the Central Government 40 shall certify the scheme, and upon such certification, the scheme shall, notwithstanding anything to the contrary contained in any law for the time being in force, be binding on the Corporations affected by the scheme as well as the shareholders and creditors thereof.
- (5) If the scheme is not so approved or sanctioned, the Central Government may refer the scheme to such Judge of the High Court of Andhra Pradesh or the High Court of 45 Telangana as may be nominated in this behalf by the Chief Justice thereof, and the decision of the Judge in regard to the scheme shall be final and shall be binding on the Corporations affected by the scheme as well as the shareholders and creditors thereof.

(6) Nothing in the preceding provisions of this section shall be construed as preventing 50 the Government of the States of Andhra Pradesh and Telangana from constituting, at any time on or after the appointed day, a State Financial Corporation for that State under the State Financial Corporations Act, 1951.

Provisions for various companies and corporations.

Continuance

of

arrangements in regard to generation and supply of electric power and supply of water.

Provisions as to Andhra Pradesh State Financial Corporation.

63 of 1951.

63 of 1951.

Certain provisions for companies. **72.** Notwithstanding anything in this Part, the Central Government may, for each of the companies specified in the Ninth Schedule to this Act, issue directions—

(*a*) regarding the division of the interests and shares of the existing State of Andhra Pradesh in the Company between the successor States;

(*b*) requiring the reconstitution of the Board of Directors of the Company so as 5 to give adequate representation to the successor States.

Temporary provisions as to continuance of certain existing road transport permits. **73.** (1) Notwithstanding anything contained in section 89 of the Motor Vehicles Act, 1988, a permit granted by the State Transport Authority of the existing State of Andhra Pradesh or any Regional Transport Authority in that State shall, if such permit was, immediately before the appointed day, valid and effective in any area in the transferred territory, be deemed to continue to be valid and effective in that area after that day till its period of validity subject to the provisions of that Act as for the time being in force in that area; and it shall not be necessary for any such permit to be countersigned by the State Transport Authority of Telangana or any Regional Transport Authority therein for the purpose of validating it for use in such area:

Provided that the Central Government may, after consultation with the successor State Government or Governments concerned add to amend or vary the conditions attached to the permit by the Authority by which the permit was granted.

(2) No tolls, entrance fees or other charges of a like nature shall be levied after the appointed day in respect of any transport vehicle for its operations in any of the successor
 20 States under any such permit, if such vehicle was, immediately before that day, exempt from the payment of any such toll, entrance fees or other charges for its operations in the transferred territory:

Provided that the Central Government may, after consultation with the State Government or Governments concerned, authorise the levy of any such toll, entrance fees 25 or other charges, as the case may be:

Provided further that the provisions of this sub-section shall not be applicable where any such tolls, entrance fees or other charges of a like nature are leviable for the use of any road or bridge which is constructed or developed for commercial purpose by the State Government, an undertaking of the State Government, a joint undertaking in which the State 30 Government is a shareholder or the private sector.

Special provisions relating to, retrenchment compensation in certain cases. 74. Where on account of the reorganisation of the existing State of Andhra Pradesh under this Act, any body corporate constituted under a Central Act, State Act or Provincial Act, any co-operative society registered under any law relating to co-operative societies or any commercial or industrial undertaking of that State is reconstituted or reorganised in any 35 manner whatsoever or is amalgamated with any other body corporate, co-operative society or undertaking, or is dissolved, and in consequence of such reconstitution, reorganisation, amalgamation or dissolution, any workman employed by such body corporate or in any such co-operative society or undertaking, is transferred to, or re-employed by, any other body corporate, or in any other co-operative society or undertaking, then, notwithstanding 40 anything contained in section 25F or section 25FF of the Industrial Disputes Act, 1947, such transfer or re-employment shall not entitle him to any compensation under 41 that section:

Provided that—

(*a*) the terms and conditions of service applicable to the workman after such transfer or re-employment are not less favourable to the workman than those applicable to him immediately before the transfer or re-employment;

(*b*) the employer in relation to the body corporate, the co-operative society or the undertaking where the workman transferred or re-employed is, by agreement or otherwise, legally liable to pay to the workman, in the event of his retrenchment, 50

59 of 1988.

14 of 1947.

14 of 1947.

43 of 1961.

compensation under section 25F or section 25FF or section 25FFF of the Industrial Disputes Act, 1947 on the basis that his service has been continuous and has not been interrupted by the transfer or re-employment.

75. Where the assets, rights and liabilities of any body corporate carrying on business are, under the provisions of this Part, transferred to any other bodies corporate which after the transfer carry on the same business, the losses or profits or gains sustained by the body corporate first-mentioned which, but for such transfer, would have been allowed to be carried forward and set off in accordance with the provisions of Chapter VI of the Income-

tax Act, 1961, shall be apportioned amongst the transferee bodies corporate in accordance with the rules to be made by the Central Government in this behalf and, upon such apportionment, the share of loss allotted to each transferee body corporate shall be dealt with in accordance with the provisions of Chapter VI of the said Act, as if the transferee body corporate had itself sustained such loss in a business carried on by it in the years in which those losses were sustained.

15 76. (1) The Government of the State of Andhra Pradesh or the State of Telangana, as the case may be, shall, in respect of the institutions specified in the Tenth Schedule to this Act, located in that State, continue to provide facilities to the people of the other State which shall not, in any respect, be less favourable to such people than what were being provided to them before the appointed day, for such period and upon such terms and conditions as may be agreed upon between the two State Governments within a period of one year from the appointed day or, if no agreement is reached within the said period, as may be fixed by order of the Central Government.

(2) The Central Government may, at any time within one year from the appointed day, by notification in the Official Gazette, specify in the Tenth Schedule referred to in subsection
 (1) any other institution existing on the appointed day in the States of Andhra Pradesh and

Telangana and, on the issue of such notification, such Schedule shall be deemed to be amended by the inclusion of the said institution therein.

PART VIII

PROVISIONS AS TO SERVICES

77. (1) In this section, the expression "State cadre"—

(*a*) in relation to the Indian Administrative Service, has the meaning assigned to it in the Indian Administrative Service (Cadre) Rules, 1954;

(b) in relation to the Indian Police Service, has the meaning assigned to it in the Indian Police Service (Cadre) Rules, 1954; and

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(c) in relation to the Indian Forest Service, has the meaning assigned to it in the Indian Forest Service (Cadre) Rules, 1966.

(2) In place of the cadres of the Indian Administrative Service, Indian Police Service and Indian Forest Service for the existing State of Andhra Pradesh, there shall, on and from the appointed day, be two separate cadres, one for the State of Andhra Pradesh and theother for the State of Telangana in respect of each of these services.

(3) The provisional strength, composition and allocation of officers to the State cadres referred to in sub-section (2) shall be such as the Central Government may, by order, determine on or after the appointed day.

(4) The members of each of the said services borne on the Andhra Pradesh cadreimmediately before the appointed day shall be allocated to the successor State cadres of the same service constituted under sub-section (2) in such manner and with effect from such date or dates as the Central Government may, by order, specify.

(5) Nothing in this section shall be deemed to affect the operation, on or after the appointed day, of the All-India Services Act, 1951, or the rules made thereunder.

Special provision as to income-tax.

Continuance of facilities in certain State institutions.

Provisions relating to All-India Services. Provisions relating to other services. **78.** (1) Every person who immediately before the appointed day is serving in connection with the affairs of the existing State of Andhra Pradesh shall, on and from that day provisionally continue to serve in connection with the affairs of the State of Andhra Pradesh unless he is required, by general or special order of the Central Government to serve provisionally in connection with the affairs of the State of Telangana:

Provided that every direction under this sub-section issued after the expiry of a period of one year from the appointed day shall be issued with the consultation of the Governments of the successor States:

(2) As soon as may be after the appointed day, the Central Government shall, by general or special order, determine the successor State to which every person referred to in 10 sub-section (1) shall be finally allotted for service, after seeking option from the employees, and the date with effect from which such allotment shall take effect or be deemed to have taken effect:

Provided that even after the allocation has been made, the Central Government may, in order to meet any deficiency in the service, depute officers of other State services from 15 one successor State to the other:

Provided further that as far as local, district, zonal and multi-zonal cadres are concerned, the employees shall continue to serve, on or after the appointed day, in that cadre:

Provided also that the employees of local, district, zonal and multi-zonal cadres which fall entirely in one of the successor States, shall be deemed to be allotted to that successor 20 State.

Provided also that if a particular zone or multi-zone falls in both the successor States, then the employees of such zonal or multi-zonal cadre shall be finally allotted to one or the other successor States in terms of the provisions of this sub-section.

(3) Every person who is finally allotted under the provisions of sub-section (2) to a 25 successor State shall, if he is not already serving therein, be made available for serving in the successor State from such date as may be agreed upon between the Governments of the successor States or, in default of such agreement, as may be determined by the Central Government:

Provided that the Central Government shall have the power to review any of its orders 30 issued under this section.

79. (1) Nothing in this section or in section 78 shall be deemed to affect, on or after the appointed day, the operation of the provisions of Chapter 1 of Part XIV of the Constitution in relation to determination of the conditions of service of persons serving in connection with the affairs of the Union or any State:

Provided that the conditions of service applicable immediately before the appointed day in the case of any person deemed to have been allocated to the State of Andhra Pradesh or to the State of Telangana under section 78 shall not be varied to his disadvantage except with the previous approval of the Central Government.

(2) All services prior to the appointed day rendered by a person,—

(*a*) if he is deemed to have been allocated to any State under section 78, shall be deemed to have been rendered in connection with the affairs of that State:

(*b*) if he is deemed to have been allocated to the Union in connection with the administration of the successor State of Telangana, shall be deemed to have been rendered in connection with the affairs of the Union,

for the purposes of the rules regulating his conditions of service.

(3) The provisions of section 78 shall not apply in relation to members of any All-India Service.

Other provisions relating to services.

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80. Every person who, immediately before the appointed day, is holding or discharging the duties of any post or office in connection with the affairs of the existing State of Andhra Pradesh in any area which on that day falls within one of the successor States shall continue to hold the same post or office in that successor State, and shall be deemed, on and from that day takes the next of a office hugh an office in the successor State.

5 that day, to have been duly appointed to the post or office by the Government of, or other appropriate authority in, that successor State:

Provided that nothing in this section shall be deemed to prevent a competent authority, on and from the appointed day, from passing in relation to such person any order affecting the continuance in such post or office.

10 **81.** (1) The Central Government may, by order, establish one or more Advisory Committees, within a period of thirty days from the date of enactment of the Andhra Pradesh Reorganisation Act, 2014, for the purpose of assisting it in regard to—

(a) the discharge of any of its functions under this Part; and

(b) the ensuring of fair and equitable treatment to all persons affected by theprovisions of this Part and the proper consideration of any representations made bysuch persons.

(2) The allocation guidelines shall be issued by the Central Government on or after the date of enactment of the Andhra Pradesh Reorganisation Act, 2014 and the actual allocation of individual employees shall be made by the Central Government on the recommendations of the Advisory Committee.

82. The Central Government may give such directions to the State Government of Andhra Pradesh and the State Government of Telangana as may appear to it to be necessary for the purpose of giving effect to the foregoing provisions of this Part and the State Governments shall comply with such directions.

- 83. On and from the appointed day, the employees of State Public Sector Undertakings, corporations and other autonomous bodies shall continue to function in such undertaking, corporation or autonomous bodies for a period of one year and during this period the corporate body concerned shall determine the modalities for distributing the personnel between the two successor States.
- 30 **84.** (1) The Public Service Commission for the existing State of Andhra Pradesh shall, on and from the appointed day, be the Public Service Commission for the State of Andhra Pradesh.

 (2) Until a Public Service Commission is constituted in accordance with article 315 of the Constitution by the successor State of Telangana, the Union Public Service Commission
 35 may, with the approval of the President, agree to serve the needs of the State of Telangana

in terms clause (4) of that article.

(3) The persons holding office immediately before the appointed day as the Chairman or other member of the Public Service Commission for the existing State of Andhra Pradesh shall, as from the appointed day, be the Chairman or, as the case may be, the other member40 of the Public Service Commission for the State of Andhra Pradesh.

(4) Every person who becomes the Chairman or other member of the Public Service Commission for the State of Andhra Pradesh on the appointed day under sub-section (3) shall—

(*a*) be entitled to receive from the Government of the State of Andhra Pradesh conditions of service not less favourable than those to which he was entitled under the provisions applicable to him;

(*b*) subject to the proviso to clause (2) of article 316, hold office or continue to hold office until the expiration of his term of office as determined under the provisions applicable to him immediately before the appointed day.

Provisions as to continuance of officers in same post.

Advisory committees.

Power of Central Government to give directions.

Provision for employees of Public Sector Undertakings, etc.

Provisions as to State Public Service Commission.

(5) The report of the Andhra Pradesh Public Service Commission as to the work done by the Commission in respect of any period prior to the appointed day shall be presented under clause (2) of article 323 to the Governors of the States of Andhra Pradesh and Telangana and the Governor of the State of Andhra Pradesh shall, on receipt of such report, cause a copy thereof together with a memorandum explaining as far as possible, as respects the cases, if any, where the advice of the Commission was not accepted, the reasons for such non-acceptance to be laid before the Legislature of the State of Andhra Pradesh and it shall not be necessary to cause such report or any such memorandum to be laid before the Legislative Assembly of the State of Telangana.

PART IX

MANAGEMENT AND DEVELOPMENT OF WATER RESOURCES

Apex Council **85.** (1) The Central Government shall, on and from the appointed day, constitute an Apex Council for the supervision of the functioning of the Godavari River Management Board and Krishna River Management Board.

(2) The Apex Council shall consist of-

(a) Minister of Water Resources, Government of India—Chairperson;

(b) Chief Minister of State of Andhra Pradesh—Member;

(c) Chief Minister of State of Telangana—Member.

(3) The functions of the Apex Council shall include---

(i) supervision of the functioning of the Godavari River Management Board 20 and Krishna River Management Board;

(ii) planning and approval of proposals for construction of new projects, if any, based on Godavari or Krishna river water, after getting the proposal appraised and recommended by the River Management Boards and by the Central Water Commission, whereever required;

(iii) resolution of any dispute amicably arising out of the sharing of river waters through negotiations and mutual agreement between the successor States;

(iv) reference of any disputes not covered under Krishna Water Disputes Tribunal, to a Tribunal to be constituted under the Inter-State River Water Disputes Act, 1956.

86. (1) The Central Government shall constitute two separate Boards to be called the Godavari River Management Board and Krishna River Management Board (to be known as the Board), within a period of sixty days from the appointed day, for the administration, regulation, maintenance and operation of such projects, as may be notified by the Central Government from time to time.

(2) The headquarters of Godavari River Management Board shall be located in the successor State of Telangana and of the Krishna River Management Board shall be located in the successor State of Andhra Pradesh.

(3) The Godavari River Management Board and Krishna River Management Board shall be autonomous bodies under the administrative control of the Central Government, 40 and shall comply with such directions as may, from time to time, be given to them by the Central Government.

(4) Each Board shall consist of the following Chairperson and Members, namely:-

(a) a Chairperson not below the rank or level of Secretary or Additional Secretary to the Government of India to be appointed by the Central Government;

Constitution and functions of River Management Board.

for Godavari

and Krishna

river water

their Management

Boards.

resources and

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30 33 of 1956.

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(b) two members, to be nominated by each of the successor States, of which one shall be the technical member not below the rank of Chief Engineer and the other administrative member to represent the concerned States; (c) one expert to be nominated by the Central Government. (5) Each Board shall have a full-time Member Secretary, not below the rank of Chief 5 Engineer in the Central Water Commission, to be appointed by the Central Government. (6) The Central Government shall create such number of posts of the rank of Chief Engineer in the Central Water Commission, as it considers necessary. (7) Each Board shall be assisted in the day to day management of reservoirs by the 10 Central Industrial Security Force constituted under the Central Industrial Security Force Act, 1968, on such terms and conditions as the Central Government may specify. 50 of 1968. (8) The functions of each Board shall include— (a) the regulation of supply of water from the projects to the successor States having regard to ---(i) awards granted by the Tribunals constituted under the Inter-State 15 River Water Disputes Act, 1956; 33 of 1956. (ii) any agreement entered into or arrangement made covering the Government of existing State of Andhra Pradesh and any other State or Union territory, and 2.0 (b) the regulation of supply of power generated to the authority in-charge of the distribution of power having regard to any agreement entered into or arrangement made covering the Government of the existing State of Andhra Pradesh and any other State or Union territory, and (c) the construction of such of the remaining on-going or new works connected with the development of the water resources projects relating to the rivers or their 25 tributaries through the successor States as the Central Government may specify by notification in the Official Gazette: (d) making an appraisal of any proposal for construction of new projects on Godavari or Krishna rivers and giving technical clearance, after satisfying that such projects do not negatively impact the availability of water as per the awards of the 30 Tribunals constituted under the Inter-State River Water Disputes Act, 1956 for the 33 of 1956. projects already completed or taken up before the appointed day. (e) such other functions as the Central Government may entrust to it on the basis of the principles specified in the Eleventh Schedule. 35 87. (1) The Board shall employ such staff as it may consider necessary for the efficient Staff of the Management discharge of its functions under this Act and such staff shall, at the first instance, be Board. appointed on deputation from the successor States in equal proportion and absorbed permanently in the Board. (2) The Government of the successor States shall at all times provide the necessary 40 funds to the Board to meet all expenses (including the salaries and allowances of the staff) required for the discharge of its functions and such amounts shall be apportioned between the States concerned in such proportion as the Central Government may, having regard to the benefits to each of the said States, specify.

(3) The Board may delegate such of its powers, functions and duties as it may deemfit to the Chairman of the said Board or to any officer subordinate to the Board.

(4) The Central Government may, for the purpose of enabling the Board to function efficiently, issue such directions to the State Governments concerned, or any other authority, and the State Governments, or the other authority, shall comply with such directions.

	2.	
Jurisdiction of Board.	88. (1) The Board shall ordinarily exercise jurisdiction on Godavari and Krishna rivers in regard to any of the projects over headworks (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines necessary to deliver water or power to the States concerned, as may be notified by the Central Government, having regard to the awards, if any, made by the Tribunals constituted under the Inter-State River Water Disputes Act, 1956.	5 33 of 1956.
	(2) If any question arises as to whether the Board has jurisdiction under sub-section (1) over any project referred thereto, the same shall be referred to the Central Government for decision thereon.	
Power of Board to make	89. The Board may make regulations consistent with the Act and the rules made thereunder, to provide for—	10
regulations.	(<i>a</i>) regulating the time and place of meetings of the Board and the procedure to be followed for the transaction of business at such meetings;	
	(b) delegation of powers and duties of the Chairman or any officer of the Board;	
	(c) the appointment and regulation of the conditions of service of the officers and other staff of the Board;	15
	(d) any other matter for which regulations are considered necessary by the Board.	
Allocation of water	90. The term of the Krishna Water Disputes Tribunal shall be extended with the following terms of reference, namely:—	20
resources.	(a) shall make project-wise specific allocation, if such allocation have not been made by a Tribunal constituted under the Inter-State River Water Disputes Act, 1956;	33 of 1956.
	(b) shall determine an operational protocol for project-wise release of water in the event of deficit flows.	
	<i>Explanation.</i> — For the purposes of this section, it is clarified that the project specific awards already made by the Tribunal on or before the appointed day shall be binding on the successor States.	25
Polavaram	91. (1) The Polavaram Irrigation Project is hereby declared to be a national project.	
Irrigation Project to be a national project.	(2) It is hereby declared that it is expedient in the public interest that the Union should take under its control the regulation and development of the Polavaram Irrigation Project for the purposes of irrigation.	30
	(3) The Central Government shall execute the project in consultation with the Governments of the two successor States following all environmental, forests, and rehabilitation and resettlement norms.	
Arrangements on Tungabhadra	92. (1) The Governments of the successor States of Andhra Pradesh and Telangana shall replace the existing State of Andhra Pradesh on the Tungabhadra Board.	35
Board.	(2) The Tungabhadra Board shall continue to monitor the release of water to High Level Canal, Low Level Canal and Rajolibanda Diversion Scheme.	
	PART X	
	INFRASTRUCTURE AND SPECIAL ECONOMIC MEASURES	40
Successor States to follow principles, guidelines, etc., issued by Central	93. The principles, guidelines, directions and orders issued by the Central Government, on and from the appointed day, on matters relating to coal, oil and natural gas, and power generation, transmission and distribution as enumerated in the Twelfth Schedule shall be implemented by the successor States.	
Government.		

Government.

94. The Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States.

95. (1) The Central Government shall take appropriate fiscal measures, including offer of tax incentives, to the successor States, to promote industrialisation and economic 5 growth in both the States.

(2) The Central Government shall support the programmes for the development of backward areas in the successor States, including expansion of physical and social infrastructure.

(3) The Central Government shall provide special financial support for the creation
 of essential facilities in the new capital of the successor State of Andhra Pradesh including the Raj Bhawan, High Court, Government Secretariat, Legislative Assembly, Legislative Council, and such other essential infrastructure.

(4) The Central Government shall facilitate the creation of a new capital for the successor State of Andhra Pradesh, if considered necessary, by denotifying degraded forest land.

PART XI

ACCESS TO HIGHER EDUCATION

96. In order to ensure equal opportunities for quality higher education to all students in the successor States, the existing admission quotas in all government or private, aided or unaided, institutions of higher, technical and medical education shall continue for a period
 20 not exceeding ten years during which the existing common admission process shall continue.

PART XII

LEGAL AND MISCELLANEOUS PROVISIONS

97. In sub-clause (*a*) of clause (1) of article 168 of the Constitution, for the word "Tamil Nadu", the words "Tamil Nadu, Telangana" shall be substituted.

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98. (1) On and from the appointed day, in article 371D of the Constitution,—

(*a*) in the marginal heading, for the words "the State of Andhra Pradesh", the words "the State of Andhra Pradesh or the State of Telangana" shall be substituted;

(b) for clause (1), the following clause shall be substituted, namely:—

"(1) The President may by order made with respect to the State of Andhra Pradesh or the State of Telangana, provide, having regard to the requirement of each State, for equitable opportunities and facilities for the people belonging to different parts of such State, in the matter of public employment and in the matter of education, and different provisions may be made for various parts of the States.";

(*c*) in clause (*3*), for the words "the State of Andhra Pradesh", the words "the State of Andhra Pradesh and for the State of Telangana" shall be substituted.

99. In section 15A of the Representation of the People Act, 1951, after the words and figures "under the Tamil Nadu Legislative Council Act, 2010", the words and figures "and constituting the Legislative Council of the State of Telangana under the Andhra Pradesh Reorganisation Act, 2014" shall be inserted.

100. On and from the appointed day, in section 15 of the States Reorganisation Act, 1956, in clause (*e*), for the words "Andhra Pradesh", the words "Andhra Pradesh and Telangana" shall be substituted.

progress and development of successor States. Fiscal

Measures for

measures including tax incentives.

Equal opportunities for quality higher education to all students.

Amendment of article 168 of the Constitution.

Amendment of article 371D of the Constitution.

Amendment of section 15A of Act 43 of 1951.

Amendment of section 15 of Act 37 of 1956.

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16 of 2010.

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Territorial extent of laws.	101. The provisions of Part II shall not be deemed to have affected any change in the territories to which the Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) Act, 1973 and any other law in force immediately before the appointed day extends or applies, and territorial references in any such law to the State of Andhra Pradesh shall, until otherwise provided by a competent Legislature or other competent authority be construed as meaning the territories within the existing State of Andhra Pradesh before the appointed day.	Andhra Pradesh Act No. 1 of 1973. 5
Power to adapt laws.	102. For the purpose of facilitating the application in relation to the State of Andhra Pradesh or the State of Telangana of any law made before the appointed day, the appropriate Government may, before the expiration of two years from that day, by order, make such adaptations and modifications of the law, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made until altered, repealed or amended by a competent Legislature or other competent authority.	10
	<i>Explanation.</i> — In this section, the expression "appropriate Government" means as respects any law relating to a matter enumerated in the Union List, the Central Government, and as respects any other law in its application to a State, the State Government.	15
Power to construe laws.	103. Notwithstanding that no provision or insufficient provision has been made under section 101 for the adaptation of a law made before the appointed day, any court, tribunal or authority, required or empowered to enforce such law may, for the purpose of facilitating its application in relation to the State of Andhra Pradesh or the State of Telangana, construe the law in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the court, tribunal or authority.	20
Power to name authorities, etc. for exercising statutory functions.	104. The Government of the State of Telangana, as respects the transferred territory may, by notification in the Official Gazette, specify the authority, officer or person who, on or after the appointed day, shall be competent to exercise such functions exercisable under any law in force on that day as may be mentioned in that notification and such law shall have effect accordingly.	25
Legal proceedings.	105. Where, immediately before the appointed day, the existing State of Andhra Pradesh is a party to any legal proceedings with respect to any property, rights or liabilities subject to apportionment between the States of Andhra Pradesh and Telangana under this Act, the State of Andhra Pradesh or the State of Telangana which succeeds to, or acquires a share in, that property or those rights or liabilities by virtue of any provision of this Act shall be deemed to be substituted for the existing State of Andhra Pradesh or added as a party to those proceedings, and the proceedings may continue accordingly.	30
Transfer of pending proceedings.	106. (1) Every proceeding pending immediately before the appointed day before a court (other than High Court), tribunal, authority or officer in any area which on that day falls within the State of Andhra Pradesh shall, if it is a proceeding relating exclusively to the territory, which as from that day are the territories of the State of Telangana, stand transferred to the corresponding court, tribunal, authority or officer of that State.	40
	(2) If any question arises as to whether any proceeding should stand transferred under sub-section (1) it shall be referred to the High Court at Hyderabad and the decision of that High Court shall be final.	
	(3) In this section—	

(a) "proceeding" includes any suit, case or appeal; and

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(b) "corresponding court, tribunal authority or officer" in the State of Telangana means—

(*i*) the court, tribunal, authority or officer in which, or before whom, the proceeding would have laid if it had been instituted after the appointed day; or

(*ii*) in case of doubt, such court, tribunal, authority, or officer in that State, as may be determined after the appointed day by the Government of that State or the Central Government, as the case may be, or before the appointed day by the Government of the existing State of Andhra Pradesh to be the corresponding court, tribunal, authority or officer.

107. Any person who, immediately before the appointed day, is enrolled as a pleader entitled to practise in any subordinate court in the existing State of Andhra Pradesh shall, for a period of one year from that day, continue to be entitled to practise in those courts, notwithstanding that the whole or any part of the territories within the jurisdiction of those courts has been transferred to the State of Telangana.

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108. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law.

Effect of provisions of the Act inconsistent with other laws.

Right of pleaders to

practise in

certain cases.

Power to remove difficulties.

109. (1) If any difficulty arises in giving effect to the provisions of this Act, the President may, by order do anything not inconsistent with such provisions which appears to him to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of three years from the appointed day.

(2) Every order made under this section shall be laid before each House of Parliament.

THE FIRST SCHEDULE

(See section 13)

(*i*) Of the five sitting members whose term of office will expire on 9th April, 2014, namely, Shri T. Subbarami Reddy, Shri Nandi Yellaiah, Shri Mohammed Ali Khan, Smt. T. Ratna Bai and Shri K.V.P. Ramachandra Rao, such two as the Chairman of the Council of States may determine by drawing lots shall be deemed to have been elected to fill two of the seven seats allotted to the State of Telangana and the other three sitting members shall be deemed to have been elected to fill three of the eleven seats allotted to the State of Andhra Pradesh.

(*ii*) Of the six sitting members whose term of office will expire on 21st June, 2016, namely, Shri Jesudasu Seelam, Shri Jairam Ramesh, Shri N. Janardhana Reddy, Shri V. Hanumantha Rao, Smt. Gundu Sudharani and Shri Y.S. Chowdary, such two as the Chairman of the Council of States may determine by drawing lots shall be deemed to have been elected to fill two of the seats allotted to the State of Telangana and the other four sitting members shall be deemed to have been elected to fill four of the seats allotted to the State of Andhra Pradesh.

(*iii*) Of the six sitting Members representing the State of Andhra Pradesh whose term of office will expire on 2nd April, 2018, namely, Shri Ananda Baskar Rapolu, Shri K. Chiranjeevi, Shri Palvai Govardhana Reddy, Smt. Renuka Chowdhury, Shri T. Devender Goud and Shri C.M. Ramesh, such three as the Chairman of the Council of States may determine by drawing lots shall be deemed to have been elected to fill three of the seats allotted to the State of Telangana the other three sitting members shall be deemed to have been elected to fill the three of the seats allotted to the State of Andhra Pradesh.

(*iv*) The term of one seat which is to expire on 9th April, 2014 and has become vacant due to resignation of Shri Nandamuri Harikrishna on 22nd August, 2014, shall be allotted to the State of Andhra Pradesh.

THE SECOND SCHEDULE

(See section 15)

Amendments to the delimitation of parliamentary and assembly constituencies order, 2008

In the Delimitation of Parliamentary and Assembly Constituency Order, 2008,-

1. In Schedule III,-

(*i*) in Table A relating to Assembly Constituencies, serial numbers 1 to 119 (both inclusive) and the entries relating thereto shall be omitted;

(*ii*) in Table B relating to Parliamentary Constituencies, serial numbers 1 to17 (both inclusive) and the entries relating thereto shall be omitted.

2. After Schedule XXVI, the following shall be inserted, namely:-

"SCHEDULE - XXVIA

Telangana

TABLEA-ASSEMBLY CONSTITUENCIES

Serial No. and Name	Extent of Assembly Constituencies

The detailed particulars regarding the name and extent of the constituencies in each of the districts in the State of Telangana shall be as delimited by the Election Commission.

TABLE B – PARLIAMENTARY CONSTITUENCIES		
Extent of Parliamentary Constituencies		
1-Sirpur, 5-Asifabad (ST), 6-Khanapur (ST), 7-Adilabad, 8- Boath (ST), 9-Nirmal and 10-Mudhole.		
2 Chennur (SC), 3 Bellampalle (SC), 4 Mancherial,		
22 Dharmapuri, 23 Ramagundam, 24 Manthani and 25 Peddapalle.		
26-Karimnagar, 27-Choppadandi (SC), 28-Vemulawada, 29-Sircilla, 30-Manakondur (SC), 31-Huzurabad and 32 -Husnabad.		
1-Armur, 2- Bodhan, 17-Nizamabad (Urban), 18- Nizamabad (Rural), 19 -Balkonda, 20 -Koratla and 21-Jagtial.		
13 Jukkal (SC), 14 Banswada, 15 Yellareddy,		
16 Kamareddy, 35 Narayankhed, 36 Andole (SC) and		
38 Zahirabad (SC).		

6-MEDAK 33-Siddipet, 34-Medak, 37-Narsapur, 39-Sangareddy, 40-Patancheru, 41-Dubbak and 42-Gajwel.

7-MALKAJGIRI43- Medchal, 44 - Malkajgiri, 45-Qutbullapur, 46 - Kukatpalle,
47-Uppal, 49-Lal Bahadur Nagar and 71-Secunderabad Cantt.
(SC).

Serial No. and Name	Extent of Parliamentary Constituencies
9-HYDERABAD	58-Malakpet, 64-Karwan, 65-Goshamahal, 66-Charminar, 67-Chandrayangutta, 68-Yakutpura and 69-Bahadurpura.
10-CHEVELLA	50-Maheswaram, 51-Rajendranagar, 52-Serilingampally, 53-Chevella (SC), 54-Pargi, 55-Vicarabad (SC) and 56-Tandur.
11-MAHBUBNAGAR	72-Kodangal, 73- Narayanpet, 74-Mahbubnagar, 75-Jadcherla, 76 -Devarkadra, 77 -Makthal and 84- Shadnagar.
12-NAGARKURNOOL (SC)	78 Wanaparthy, 79 Gadwal, 80 Alampur (SC), 81 Nagarkurnool, 82 Achampet (SC), 83 Kalwakurthy and 85 Kollapur.
13-NALGONDA	86-Devarakonda(ST), 87-Nagarjuna Sagar, 88- Miryalaguda, 89- Huzurnagar, 90-Kodad, 91-Suryapet and 92-Nalgonda.
14-BHONGIR	48 Ibrahimpatnam, 93 Munugode, 94 Bhongir, 95 Nakrekal (SC), 96 Thungathurthi (SC), 97 Alair and 98 Jangoan.
15-WARANGAL(SC)	99-Ghanpur (Station) (SC), 100-Palakurthi, 104-Parkal, 105-Warangal West, 106-Warangal East, 107-Wardhannapet (SC) and 108-Bhupalpalle.
16-MAHABUBABAD (ST)	101 Dornakal (ST), 102 Mahabubabad (ST), 103 Narsampet, 109 Mulug (ST), 110 Pinapaka (ST), 111 Yellandu (ST) and 119 Bhadrachalam (ST).
17-KHAMMAM	112-Khammam, 113-Palair, 114-Madhira (SC), 115-Wyra (ST), 116-Sathupalle (SC), 117-Kothagudem and 118-Aswaraopeta (ST).".

THE THIRD SCHEDULE

(See section 25)

MODIFICATION IN THE DELIMITATION OF COUNCIL CONSTITUENCIES

(ANDHRA PRADESH) ORDER, 2006

For the Table appended to the Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006, the following Table shall be substituted, namely:—

	Local Author	ities' Constituencies	
	Name of Constituency	Extent of Constituency	Number of seats
1.	Srikakulam Local Authorities	Srikakulam	1
2.	Vizianagaram Local Authorities	Vizianagaram	1
3.	Visakhapatnam Local Authorities	Visakhapatnam	2
4.	East Godavari Local Authorities	East Godavari	2
5.	West Godavari Local Authorities	West Godavari	2
6.	Krishna Local Authorities	Krishna	2
7.	Guntur Local Authorities	Guntur	2
8.	Prakasam Local Authorities	Prakasam	1
9.	Nellore Local Authorities	Nellore	1
10.	Chittoor Local Authorities	Chittoor	2
11.	Kadapa Local Authorities	Kadapa	1
	Graduates	' Constituencies	
1.	Srikakulam-Vizianagaram- Visakhapatnam Graduate	Srikakulam, Vizianagaram Visakhapatnam	, 1
2.	East-West Godavari Graduates	East-West Godavari	1
3.	Krishna-Guntur Graduates	Krishna-Guntur	1
4.	Prakasam-Nellore-Chittoor Graduate	es Prakasam-Nellore-Chittor	1
5.	Kadapa-Anantapur-Kurnool Gradua	ates Kadapa-Anantapur-Kurr	iool 1
	Teacher's	Constituencies	
1.	Srikakulam-Vazianagaram- Visakhapatnam Teachers	Srikakulam, Vizianagaram Visakhapatnam	, 1
2.	East-West Godavari Teachers	East-West Godavari	1
3.	Krishna-Guntur Teachers	Krishna-Guntur	1
4.	Prakasam-Nellore-Chittoor Teachers	s Prakasam-Nellore-Chitto	or 1
5.	Kadapa-Anantapur-Kurnool Teache	ers Kadapa-Anantapur-Kurr	iool 1

"TABLE		
Local Authorities' Constituencies		

THE FOURTH SCHEDULE

[See section 23(2)]

List of members of the provisional Legislative Council of successor States of Andhra Pradesh and Telangana :—

Provisional Legislative Council of Andhra Pradesh:

Members of Local Authorities Constituencies:

(1) Ilapuram Venkaiah, (2) Pothula Rama Rao, (3) D.V. Suryanarayana Raju, (4) Narayana Reddy Chadipiralla, (5) Boddu Bhaskara Ramarao, (6) Angara Ramamohan, (7) Dr. Desai Thippa Reddy, M.S., (8) Meka Seshu Babu, (9) Peerukatla Viswa Prasada Rao, (10) Narayana Reddy Vakati, (11) Mettu Govinda Reddy.

Members of Graduates' Constituencies:

(1) Boddu Nageswara Rao, (2) Kalidindi Ravi Kiran Varma, (3) M.V.S. Sarma, (4) Yandapalli Srinivasulu Reddy, (5) Dr. Geyanand M.

Members of Teachers' Constituencies

(1) Gade Srinivasulu Naidu, (2) K.V.V. Satyanarayana Raju, (3) K.S. Lakshmana Rao, (4) Balasubrahmanyam Vitapu.

Nominated Members

(1) Jupudi Prabhakar Rao, (2) Balashali Indira, (3) Dr. A. Chakrapani, (4) R. Reddeppa Reddy, (5) Shaik Hussain.

Members elected from Legislative Assembly Constituencies

(1) K. Veerabhadra Swamy, (2) A. Lakshmi Siva Kumari, (3) R. Padma Raju, (4) Paladugu Venkata Rao, (5) Mohammad Jani, (6) N. Rajakumari, (7) Y. Ramakrishnudu, (8) S. Basava Punnaiah, (9) A. Appa Rao, (10) P.J. Chandrasekhara Rao, (11) B. Changal Rayudu, (12) P. Samanthakamani, (13) C. Ramachandraiah, (14) S.V. Satish Kumar Reddy, (15) G. Thippe Swamy, (16) M.Sudhakar Babu.

Provisional Legislative Council of Telangana:

Members of Local Authorities Constituencies

(1) Nethi Vidya Sagar, (2) V. Bhoopal Reddy, (3) Arikala Narsa Reddy, (4) Potla Nageswar Rao, (5) T. Bhanu Prasad Rao, (6) S. Jagadeeshwar Reddy, (7) Sri M.S. Prabhakar Rao, (8) Sri Patnam Narender Reddy, (9) Syed Aminul Hasan Jafri.

Members of Graduates' Constituencies:

(1) Dr. K. Nageshwar, (2) Kapilavai Dileep Kumar, (3) K. Swamy Goud.

Members of Teachers' Constituencies

(1) Pathuri Sudhakar Reddy, (2) Poola Ravinder, (3) Katepally Janardhan Reddy.

Nominated Members

(1) D. Rajeshwar Rao, (2) Farooq Hussain, (3) B. Venkata Rao.

Elected by Members of Legislative Assembly

(1) K.R. Amos, (2) Mohammad Ali Shabbir, (3) K. Yadava Reddy, (4) V. Gangadhar Goud, (5) T. Santosh Kumar, (6) N. Rajalingam, (7) D. Srinivas, (8) M. Ranga Reddy, (9) P. Sudhakar Reddy, (10) B. Lakshmi Narayana, (11) Mohammad Saleem, (12) B. Venkateswarlu, (13) Peer Shabbir Ahmed, (14) Mohammad Mahmood Ali, (15) Syed Altaf Hyder Razvi.

THE FIFTH SCHEDULE

(See section 29)

In the Constitution (Scheduled Castes) Order, 1950,-

(l) in paragraph 2, for the figures "XXIV", the figures "XXV" shall be substituted;

(2) in the Schedule,—

(a) in PART I relating to Andhra Pradesh, item number 9, shall be omitted;

(b) after Part XXIV, the following Part shall be inserted, namely:—

"PART XXV.—Telangana

- 1. Adi Andhra
- 2. Adi Dravida
- 3. Anamuk
- 4. Aray Mala
- 5. Arundhatiya
- 6. Arwa Mala
- 7. Bariki
- 8. Bavuri
- 9. Beda (Budga) Jangam
- 10. Bindla
- 11. Byagara, Byagari
- 12. Chachati
- 13. Chalavadi
- 14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas
- 15. Chambhar
- 16. Chandala
- 17. Dakkal, Dokkalwar
- 18. Dandasi
- 19. Dhor
- 20. Dom, Dombara, Paidi, Pano
- 21. Ellamalawar, Yellammalawandlu
- 22. Ghasi, Haddi, Relli, Chanchandi
- 23. Godari
- 24. Gosangi
- 25. Holeya
- 26. Holeya Dasari

- 27. Jaggali
- 28. Jambuvulu
- 29. Kolupulvandlu, Pambada, Pambanda, Pambala
- 30. Madasi Kuruva, Madari Kuruva
- 31. Madiga
- 32. Madiga Dasu, Mashteen
- 33. Mahar
- 34. Mala, Mala Ayawaru
- 35. Mala Dasari
- 36. Mala Dasu
- 37. Mala Hannai
- 38. Malajangam
- 39. Mala Masti
- 40. Mala Sale, Nethani
- 41. Mala Sanyasi
- 42. Mang
- 43. Mang Garodi
- 44. Manne
- 45. Mashti
- 46. Matangi
- 47. Mehtar
- 48. Mitha Ayyalvar
- 49. Mundala
- 50. Paky, Moti, Thoti
- 51. Pamidi
- 52. Panchama, Pariah
- 53. Relli
- 54. Samagara
- 55. Samban
- 56. Sapru
- 57. Sindhollu, Chindollu
- 58. Yatala
- 59. Valluvan.".

THE SIXTH SCHEDULE

(See section 30)

AMENDMENTS TO THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

In the Constitution (Scheduled Tribes) Order, 1950,---

(l) in paragraph 2, for the figures "XXII", the figures "XXIII" shall be substituted;

(2) in the Schedule,—

(a) in PART I relating to Andhra Pradesh,—

(*i*) in item number 20, the brackets and words "(excluding Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)" shall be omitted;

(*ii*) item number 30 and the entries relating thereto shall be omitted;

(b) after Part XXIV, the following Part shall be inserted, namely:-

"PART XXV.—Telangana

- 1. Andh, Sadhu Andh
- 2. Bagata
- 3. Bhil
- 4. Chenchu

5. Gadabas, Bodo Gadaba, Gutob Gadaba, Kallayi Gadaba, Parangi Gadaba, Kathera Gadaba, Kapu Gadaba

- 6. Gond, Naikpod, Rajgond, Koitur
- 7. Goudu (in the Agency tracts)
- 8. Hill Reddis
- 9. Jatapus
- 10. Kammara
- 11. Kattunayakan
- 12. Kolam, Kolawar
- 13. Konda Dhoras, Kubi
- 14. Konda Kapus
- 15. Kondareddis

16. Kondhs, Kodi, Kodhu, Desaya Kondhs, Dongria Kondhs, Kuttiya Kondhs, Tikiria Kondhs, Yenity Kondhs, Kuvinga

17. Kotia, Bentho Oriya, Bartika, Dulia, Holya, Sanrona, Sidhopaiko

18. Koya, Doli Koya, Gutta Koya, Kammara Koya, Musara Koya, Oddi Koya, Pattidi Koya, Rajah, Rasha Koya, Lingadhari Koya (ordinary), Kottu Koya, Bhine Koya, Rajkoya

19. Kulia

20. Malis (Rangareddi Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)

- 21. Manna Dhora
- 22. Mukha Dhora, Nooka Dhora
- 23. Nayaks (in the Agency tracts)
- 24. Pardhan
- 25. Porja, Parangiperja
- 26. Reddi Dhoras
- 27. Rona, Rena
- 28. Savaras, Kapu Savaras, Maliya Savaras, Khutto Savaras
- 29. Sugalis, Lambadis, Banjara

30. Thoti (in Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)

- 31. Yenadis, Chella Yenadi, Kappala Yenadi, Manchi Yenadi, Reddi Yenadi
- 32. Yerukulas, Koracha, Dabba Yerukula, Kunchapuri Yerukula, Uppu Yerukula
- 33. Nakkala, Kurvikaran.".

THE SEVENTH SCHEDULE

(See section 53)

LIST OF FUNDS

1. Depreciation Reserve Funds – Government commercial Departments and Undertakings–

- (*i*) Alcohol Factory, Narayanaguda;
- (*ii*) Alcohol Factory, Kamareddy;
- (iii) Andhra Pradesh Text book Press;
- (*iv*) Government Distillery, Chagallu;
- (v) Government Ceramic Factory, Gudur;
- (vi) Government Block Glass Factory, Gudur.
- 2. Natural Calamities Unspent Margin Money fund.
- 3. Employees Welfare Fund (Andhra Pradesh State).
- 4. State Disaster Response Fund.
- 5. Development Funds for Educational Purposes.
- 6. Development Funds for Agricultural Purposes.
- 7. Industrial Development Funds
 - (*i*) Hyderabad Industrial Research and Development Fund;
 - (ii) Reserve Fund for Protection of Sugar Industries;
 - (iii) Sericulture Development Fund.
- 8. Electricity Development Funds Special Reserve Fund Electricity.
- 9. Other Development and Welfare Funds
 - (*i*) Funds for Development Schemes;
 - (*ii*) Industrial Plantation Fund;
 - (iii) Andhra Pradesh State Distilleries;
 - (*iv*) Andhra Pradesh Distilleries Pollution Control;
 - (*v*) State Renewal Fund;
 - (vi) Andhra Pradesh Rural Development Fund;
 - (vii) Corpus Fund for upgradation for Public Libraries.
- 10. Zamindari Abolition Fund.
- 11. Religious Charitable Endowment Funds.
- 12. Ethyl Alcohol Storage Facilities Fund.
- 13. Guarantee Redemption fund Investment Account.
- 14. K. G. and Pennar Drainage Cess Fund.
- 15. Security Adjustment Reserve.

- 16. C. M. Relief Fund.
- 17. Municipal Environmental Scheme Fund.
- 18. Zilla Praja Parishad Funds.
- 19. Andhra Pradesh Class IV Government Servants Family Pension Fund.
- 20. Andhra Pradesh State Employees Family Benefit Fund.
- 21. Sinking Fund Investment Account.
- 22. Contributory Provident Fund Work charged 50 per cent. N.R.S.
- 23. All-India Service Provident Fund.
- 24. Subvensions from Central Road Fund.
- 25. National Calamity Contingency Fund.
- 26. Deposits of Police Funds.
- 27. Farmers Association Reserve Fund.
- 28. Deposits of Andhra Pradesh Social Welfare Fund.
- 29. Development of Mineral Resources and Technology Upgradation Fund.
- 30. Village Panchayat Funds.
- 31. Mandala Praja Parishad Funds.
- 32. Market Committee Funds.
- 33. Deposits of Zilla Praja Parishads out of Provident Fund contribution.
- 34. Thrift Fund cum Savings and Security Schemes for Weavers.
- 35. General Provident Fund (Regular).
- 36. Andhra Pradesh State Government Life Insurance Fund.
- 37. Andhra Pradesh Crop Insurance Fund.
- 38. State Agriculture Credit Stabilisation Fund.
- 39. State Market Interaction Fund.
- 40. Deposits of Andhra Pradesh Urban Infrastructure Fund.
- 41. Greater Hyderabad Municipal Corporation Fund.

THE EIGHTH SCHEDULE

(See section 60)

APPORTIONMENT OF LIABILITY IN RESPECT OF PENSIONS

1. Subject to the adjustments mentioned in paragraph 3, each of the successor States shall, in respect of pensions granted before the appointed day by the existing State of Andhra Pradesh, pay the pensions drawn in its treasuries.

2. Subject to the said adjustments, the liability in respect of pensions of officers serving in connection with the affairs of the existing State of Andhra Pradesh who retire or proceed on leave preparatory to retirement before the appointed day, but whose claims for pensions are outstanding immediately before that day, shall be the liability of the State of Andhra Pradesh.

3. There shall be computed, in respect of the period commencing on the appointed day and ending on such date after the appointed day, as may be fixed by the Central Government and in respect of each subsequent financial year, the total payments made to the two successor States in respect of pensions referred to in paragraphs 1 and 2. The total representing the liability of the existing State of Andhra Pradesh in respect of pensions and other retirement benefits shall be apportioned between the successor States on the basis of population ratio and any successor State paying more than its due share shall be reimbursed the excess amount by the other successor State paying less.

4. The liability of the existing State of Andhra Pradesh in respect of pension rolls granted before the appointed day and drawn in any area outside the territories of the existing State shall be the liability of the State of Andhra Pradesh subject to adjustments to be made in accordance with paragraph 3 as if such pensions had been drawn in any treasury in the State of Andhra Pradesh under paragraph 1.

5. (1) The liability in respect of the pension of any officer serving immediately before the appointed day in connection with the affairs of the existing State of Andhra Pradesh and retiring on or after that day, shall be that of the successor State granting him the pension and other retirement benefits; but the portion of the pension and other retirement benefits attributable to the service of any such officer before the appointed day in connection with the affairs of the existing State of Andhra Pradesh shall be allocated between the successor States on the basis of population ratio, and the Government granting the pension shall be entitled to receive from the other successor State its share of the liability.

(2) If any such officer was serving after the appointed day in connection with the affairs of more than one successor State other than the one granting the pension shall reimburse to the Government by which the pension is granted an amount which bears to the portion of the pension attributable to his service after the appointed day the same ratio as the period of his qualifying service after the appointed day under the reimbursing State bears to the total qualifying service of such officer after the appointed day reckoned for the purposes of pension.

6. Any reference in this Schedule to a pension shall be construed as including a reference to the commuted value of the pension.

THE NINTH SCHEDULE

(See sections 69 and 72)

LIST OF GOVERNMENT COMPANIES AND CORPORATIONS

Sl. No.	Name of Government Company	Address
1	2	3
1.	Andhra Pradesh State Seeds Development Corporation Limited	S-10-193, 2 nd Floor, HACA Bhavan, Opp. Public Gardens, Hyderabad-500 004.
2.	Andhra Pradesh State Agro Industrial Development Corporation Ltd.	504, Hermitage Office Complex, Hill Fort Road, Hyderabad-500 004.
3.	Andhra Pradesh State Warehousing Corporation.,	Warehousing Sadan, 2 nd Floor, Behind Gandhi Bhavan, Nampally, Hyderabad- 500 001.
4.	Andhra Pradesh State Civil Supplies Corporation Ltd.,	6-3-655/1/A, Civil Supplies Bhavan, Somajiguda, Hyderabad-500 082.
5.	Andhra Pradesh Genco,	Vidyut Soudha, Khairathabad, Hyderabad-500 004.
6.	Andhra Pradesh Transco,	Vidyut Soudha, Khairathabad, Hyderabad-500 004.
7.	Singareni Collieries Company Ltd.,	Singareni Bhavan, Macharmanzil, Redhills, Hyderabad-500 004.
8.	NREDCAP	Pisgha Complex, Nampally, Hyderabad-500 001.
9.	Andhra Pradesh Forest Development Corporation Ltd.,	UNI Building, 3 rd Floor, A.C.Guards, Hyderabad-500 004.
10.	Andhra Pradesh State Film and Television Theatre Development Corporation Ltd.,	10-2-1, FDC Complex, A.C.Guards, Hyderabad-500 004.
11.	Andhra Pradesh Medical Services Infrastructure Development Corporation,	APMSIDC Building, DM & HS Campus, Sulthan Bazar, Hyderabad-500 095.

1	2	3
12.	Andhra Pradesh State Police Housing Corporation Ltd.,	DIG Office, Saifabad, Hyderabad-500 004.
13.	Andhra Pradesh State Housing Corporation Ltd.,	3-6-184, Street No.17, Urdu Hall Lane, Himayat Nagar, Hyderabad.
14.	Andhra Pradesh Housing Board,	Gruhakalpa, M.J.Road, Nampally, Hyderabad-500 028.
15.	Andhra Pradesh Technologies Services Ltd.,	B.R.K. Buildings, Tank Bund Road, Hyderabad.
16.	Andhra Pradesh Mineral Development Corporation Ltd.,	Rear Block, 3 rd Floor, HMWSSB Premises, Khairatabad, Hyderabad-500 004.
17.	Andhra Pradesh Industrial Infrastructure Corporation Ltd.,	5-9-58/B, 6 th Floor, Prishrama Bhavan, Basheerbagh, Hyderabad-500 004.
18.	Andhra Pradesh Industrial Development Corporation Ltd.,	5-9-58/B, 6 th Floor, Prishrama Bhavan, Basheerbagh, Hyderabad-500 004.
19.	Andhra Pradesh State Finance Corporation,	5-9-194, Chirag Ali Lane, Abids, Hyderabad-500 001.
20.	Leather Industries Development Corporation of Andhra Pradesh (LIDCAP),	5-77/27, Darga Hussaini Shaw Ali, Golkonda Post, Hyderabad-500 008.
21.	Andhra Pradesh Handicraft Development Corporation Ltd.,	Hasthakala Bhavan, Musheeerabad X Roads, Hyderabad.
22.	Andhra Pradesh State Trade Promotion Corporation Ltd (APTPC).,	6-10-74, Fathe Maidhan Road, Shakar Bhavan, Hyderabad-500 004.
23.	Andhra Pradesh State Irrigation Development Corporation Ltd.,	8-2-674/2/B, Road No.13, Banjara Hills, Hyderabad-500 034.
24.	Andhra Pradesh State Minorities Finance Corporation Ltd.,	5 th Floor, A.P. State Haj House, Opp. Public Gardens, Nampally, Hyderabad-500 001.
25.	Andhra Pradesh Beverages Corporation Ltd.,	4 th Floor, Prohibition & Excise Complex, 9 & 10 Eastern, M.J.Road, Nampally, Hyderabad-500 001.

1	2	3
26.	Andhra Pradesh State Road Transport Corporation,	Bus Bhavan, Musheerabad X Roads Hyderabad.
27.	Andhra Pradesh Foods,	IDA, Nacharam, Hyderabad-500 076.
28.	Andhra Pradesh State Tourism Development Corporation Ltd.,	3-5-891, A.P. Tourism House, Himayath Nagar, Hyderabad.
29.	Andhra Pradesh Rajiv Swagruha Corporation Ltd.,	A-06, Sahabhavan, Bandlaguda, GSI (Post) Hyderabad-500 068.
30.	Eastern Power Distribution Corporation Ltd.,	Corporate Office, Near Guruwar Junction, P & T Seethammadhara Colony, Vishakapatnam-530013
31.	Southern Power Distribution Corporation Ltd.,	# 1-13-65/A, Srinivasapuram, Tirupati-517 503.
32.	Central Power Distribution Corporation Ltd.,	6-1-50, Corporate Office, Mint Compound, Hyderabad-500 063.
33.	Northern Power Distribution Corporation Ltd.,	1-1-478, Chaitniyapuri Colony, Near RES Petrol Pump, Warangal
34.	Andhra Pradesh Heavy Machinery and Engineering Ltd.,	Regd. Office & Factory Kondapally-521228. Krishna District.
35.	Vizag Apparel Park for Export Ltd.,	C-Block, 4th Floor, BRK Bhavan, Hyderabad-500 063.
36.	Andhra Pradesh State Christian (Minorities) Finance Corporation,	6-2-41, Flat No. 102, Moghal Emami Mansion, Opp. Shadan College, Khairatabad, Hyderabad-500 004.
37.	Hyderabad Metro Rail Ltd.,	Metro Rail Bhavan, Saifabad, Hyderabad-500 004.
38.	Andhra Pradesh Urban Finance Infrastructure Development Corporation Ltd.,	2 nd Floor, E & PH Complex, Kashana Building, AC Guards, Hyderabad.
39.	Infrastructure Development Corporation of Andhra Pradesh (INCAP),	10-2-1, 3 rd Floor, FDC Complex, AC Guards, Hyderabad-500 028.

1	2	3
40.	Overseas Manpower Company of Andhra Pradesh Ltd (OMCAP),	ITI Mallepally Campus, Vijayanagar Colony, Hyderabad-500 057.
41.	Andhra Pradesh Power Finance Corporation Ltd.,	L-Block, 4 th Floor, Andhra Pradesh Secretariat, Hyderabad.
42.	Andhra Pradesh Roads Development Corporation,	R & B Office, Beside Mahaveer, AC Guards, Hyderabad-500 057.
43.	Andhra Pradesh Tribal Power Company Ltd (TRIPCO),	4 th Floor, Damodharam Sanjivaiah Sankeshamma Bhavan, Masab Tank, Hyderabad.
44.	Andhra Pradesh Tribal Mining Company Ltd (TRIMCO),	4 th Floor, Damodharam Sanjivaiah Sankeshamma Bhavan, Masab Tank, Hyderabad.

THE TENTH SCHEDULE

(See section 76)

CONTINUANCE OF FACILITIES IN CERTAIN STATE INSTITUTIONS

List of Training Institutions/Centres

- 1. Andhra Pradesh State Co-operative Union, Hyderabad.
- 2. Andhra Pradesh Study Circle for Backward Classes, Visakhapatnam.
- 3. Environment Protection Training and Research Institute, Hyderabad.
- 4. Andhra Pradesh Forest Academy, Rangareddy District.
- 5. Andhra Pradesh State Council of Science and Technology (APCOST), Hyderabad.
- 6. Dr. MCR Human Resource Development Institute of Andhra Pradesh, Hyderabad.
- 7. Centre for Good Governance, Hyderabad.
- 8. State Institute of Health and Family Welfare, Vengalrao Nagar, Hyderabad.
- 9. State Board of Technical Education and Training, Hyderabad.
- 10. Andhra Pradesh Police Academy, Hyderabad.
- 11. Water and Land Management, Training and Research Institute, Hyderabad.
- 12. AMR Andhra Pradesh Academy of Rural Development, Hyderabad.
- 13. Sriramananada Theertha Training and Research Institute.
- 14. Andhra Pradesh Prohibition and Excise Academy.
- 15. State Institute of Educational Technology, Hyderabad.
- 16. State Council of Educational Research and Training, Hyderabad.
- 17. Andhra Pradesh Study Circle, Hyderabad.
- 18. Tribal Culture and Research Institute, Sankshema Bhavan, Masab Tank, Hyderabad.
- 19. Board of Intermediate Education, Hyderabad.
- 20. Andhra Pradesh State Seeds Certification Agency, Hyderabad.
- 21. Andhra Pradesh Live Stock Development Agency, Hyderabad.
- 22. Centre for Forest and Natural Resource Management Studies (CEFNARM), Rangareddi District.
- 23. Andhra Pradesh Press Academy, Hyderabad.
- 24. AIDS Control Society, Hyderabad.
- 25. Andhra Pradesh Medical and Aromatic Plants Board, Hyderabad.
- 26. Andhra Pradesh Para Medical Board, Hyderabad.
- 27. Andhra Pradesh State Council of Higher Education, Hyderabad.
- 28. Forensic Science Laboratory, Hyderabad.
- 29. State Level Police Recruitment Board.
- 30. Society for Andhra Pradesh Network (SAPNET), Hyderabad.

- 31. Andhra Pradesh Engineering Research Labs, Hyderabad.
- 32. Andhra Pradesh Urdu Academy, Hyderabad.
- 33. Andhra Pradesh Urban Services for the Poor, Hyderabad.
- 34. Mission for Elimination of Poverty in Municipal Areas (MEPMA), Hyderabad.
- 35. Andhra Pradesh Rural Livelihoods Project (P.M.U), Hyderabad.
- 36. Water Conservation Mission.
- 37. Society for Elimination of Rural Poverty, Hyderabad.
- 38. Employment Generation and Marketing Mission, Hyderabad.
- 39. Andhra Pradesh State Remote Sensing Applications Centre, Hyderabad.
- 40. Andhra Pradesh Open School Society, Hyderabad.
- 41. A.P.R.E.I. Society, Hyderabad.
- 42. Andhra Pradesh Social Welfare Residential Educational Institutions Society (A.P.S.W.R.E.I.), Hyderabad.

THE ELEVENTH SCHEDULE

[*See* section 86(7)(*e*)]

Principles governing the functioning of the River Management Boards

1. The operation protocol notified by the Ministry of Water Resources with respect to water resources arrived at based on appropriate dependability criteria after the adjudication by the Krishna Water Disputes Tribunal shall be binding on both the successor States.

2. In the event of conflicting demand of water for irrigation and power, the requirement of water for irrigation shall take precedence.

3. In the event of conflicting demand of water for irrigation and drinking water, the requirement of water for drinking water purpose shall take precedence.

4. The allocations made by the River Water Tribunals with regard to various projects on Godavari and Krishna Rivers or for the regions of the existing State of Andhra Pradesh, in respect of assured water shall remain the same.

5. Allocations, if any, to be made on excess flows by any Tribunal in future shall be binding on both the State of Telangana and the successor State of Andhra Pradesh.

6. While the successor State Governments shall be responsible for managing natural calamities, the Boards shall advise the two State Governments on the management of disaster or drought or flood in the rivers of Krishna and Godavari, particularly in reference to the release of water for the management and mitigation of the natural calamities. The Boards shall have the full authority to get their orders implemented by the two successor State Governments promptly and effectively in respect of operation of the head works of the dams, reservoirs or head works of canals and works appurtenant thereto including the hydel power projects, as notified by the Central Government, on Krishna and Godavari Rivers.

7. No new projects based on water resources arrived at based on appropriate dependability criteria on Godavari or Krishna rivers can be taken up by the State of Telangana or the State of Andhra Pradesh without obtaining sanction from the Apex Council on River water resources. All such proposals shall be first appraised and technically cleared by the respective Board, before sanction by the said Apex Council.

8. Execution of ongoing projects and future new projects on Godavari and Krishna rivers shall be the responsibility of the State Government concerned where the project is located.

9. In case of non-implementation of the decision by either of the States, the defaulting State shall bear the responsibility and shall face financial and other penalties imposed by the Central Government.

THE TWELFTH SCHEDULE

(See section 93)

A. Coal

1. Of the total equity of Singareni Collieries Company Ltd. (SCCL), 51% shall be with the Government of Telangana and 49% with the Government of India.

2. Existing coal linkages of SCCL shall continue without any change.

3. New linkages shall be allotted to the successor States as per the New Coal Distribution Policy by Government of India.

4. End use plants of the allocated coal blocks shall continue with coal from the block to be supplied in proportion to their respective capacities.

B. Oil and Gas

1. Allocation of natural gas will continue to be done as per the policies and guidelines issued by the Government of India from time to time.

2. The royalties payable on domestic onshore production of oil and gas shall accrue to the State in which such production takes place.

C. Power

1. Units of APGENCO shall be divided based on geographical location of power plants.

2. Existing Power Purchase Agreements (PPAs) with respective DISCOMS shall continue for both on-going projects and projects under construction.

3. The existing Andhra Pradesh Electricity Regulatory Commission (APERC) shall function as a joint regulatory body for a period not exceeding six months within which time separate SERCs will be formed in the successor States.

4. The existing State Load Despatch Centre (SLDC) shall function for both successor States for a period not exceeding two years within which time separate SLDC shall be set up for each successor state. During this period, the existing SLDC shall function under the direct administration and control of the Southern RLDC at Bengaluru.

5. Transmission lines of APTRANSCO of 132 KV and higher voltage cutting across the successor States shall be deemed as Inter-State Transmission System (ISTS) lines. The transmission lines falling within the territory of each successor State shall be transferred to the respective State Transmission Utilities. The maintenance of ISTS lines shall also be done by successor States in their respective jurisdictions.

6. The power of the Central Generating Stations will be allotted in such ratio to the State of Telangana and the State of Andhra Pradesh based on the actual energy consumption of the last 5 years of the relevant DISCOMS in the respective successor State.

7. For a period of ten years, the successor State that has a deficit of electricity shall have the first right of refusal for the purchase of surplus power from the other successor State.

8. The districts of Anantapur and Kurnool which fall within the jurisdiction of the AP Central Power Distribution Company Ltd will now be reassigned to the AP South Power Distribution Company Ltd.

THE THIRTEENTH SCHEDULE

(See section 94)

Education

1. The Government of India shall take steps to establish institutions of national importance in the 12th and 13th Plan periods in the successor state of Andhra Pradesh. This would include one IIT, one NIT, one IIM, one IISER, one Central University, one Agricultural University and one IIIT.

2. The Government of India shall establish one AIIMS-type Super-Specialty Hospitalcum-Teaching Institution in the successor State of Andhra Pradesh.

3. The Government of India shall establish a Tribal university each in the State of Andhra Pradesh and in the State of Telangana.

4. A Horticulture university shall be established in the successor State of Telangana.

Infrastructure

1. The Government of India shall develop a new major port at Duggirajupatnam in the successor State of Andhra Pradesh to be completed in phases with Phase I by end-2018.

2. SAIL shall examine the feasibility of establishing an integrated steel plant in Khammam district of the successor State of Telangana.

3. IOC or HPCL shall examine the feasibility of establishing a greenfield crude oil refinery and petrochemical complex in the successor State of Andhra Pradesh.

4. The Government of India shall examine the feasibility of establishing a Vizag-Chennai industrial corridor along the lines of Delhi-Mumbai Industrial Corridor.

5. The Government of India shall examine the feasibility of expanding the existing Visakhapatnam, Vijayawada and Tirupati airports.

6. NTPC shall examine the feasibility of establishing a 4000 MW power facility in the successor State of Telangana.

7. Indian Railways shall examine establishing a new railway zone in the successor State of Andhra Pradesh.

8. NHAI shall take necessary steps to improve road connectivity in the backward regions of the successor State of Telangana.

9. The Indian Railways shall examine the feasibility of establishing a Rail Coach Factory in the successor State of Telangana and improve rail connectivity in the State.

10. The Central Government shall consider measures to establish rapid rail and road connectivity from the new capital of the successor State of Andhra Pradesh to Hyderabad.

STATEMENT OF OBJECTS AND REASONS

The creation of a separate State of Telangana for the betterment of the social, economic, political and other aspirations of the people of that region has been a long standing demand. Pursuant thereto, the Government of India on 9th December, 2009 announced that the process for formation of a separate State of Telangana would be initiated. After wide-ranging consultations on 3rd October, 2013, the Government of India decided to bifurcate the existing State of Andhra Pradesh.

2. The Andhra Pradesh Reorganisation Bill, 2014 seeks to give effect to the aforesaid decision. It aims at reconstituting the existing State of Andhra Pradesh into two separate States, namely the State of Andhra Pradesh and the State of Telangana. The proposed reorganisation will meet the democratic aspirations of the people of Telangana region and ensure peace, goodwill, progress and prosperity among all the sections of the people of both successor States.

(*a*) it provides for the territories of the two successor States of Andhra Pradesh and Telangana, and necessary provisions relating to representation in Parliament and State Legislatures, distribution of revenues, apportionment of assets and liabilities, mechanisms for the management and development of water resources, power and natural resources and other matters;

(b) it makes provisions for the maintenance of law and order to ensure peace and harmony in all regions and districts of the two successor States after the appointed day;

(c) it provides that Hyderabad in the existing State of Andhra Pradesh shall be the common capital of both the successor States from the appointed day for a period not exceeding ten years, and puts in place legal and administrative measures to ensure that both the State Governments can function efficiently from the common capital which includes the area notified as Greater Hyderabad Municipal Corporation under the Hyderabad Municipal Corporation Act, 1955;

(*d*) it makes provisions casting responsibility on the Central Government to assist the successor State of Andhra Pradesh in identification of its new capital and to assist that State financially in the creation of essential facilities in the new capital;

(*e*) it further makes provisions casting responsibility on the Central Government to promote industrialisation and economic growth in both the successor States through fiscal measures as well as through other programmes for the development of backward areas, in particular Rayalaseema and the north coastal regions of the successor State of Andhra Pradesh, by special development package to be given by the Central Government after having due regard to the resources available to the successor State of Andhra Pradesh;

(*f*) it declares that the Polavaram irrigation project will be a national project which would be executed by the Central Government expeditiously;

(g) it enables the Central Government to expeditiously provide for the industrialisation as well as infrastructure development relating to education, power, port, airports, road transport and railways for the progress and sustainable development of both the successor States.

4. The Bill seeks to achieve the aforesaid objectives.

New Delhi; *The 8th February*, 2014 SUSHILKUMAR SHINDE

Notes on Clauses

Clause 1 of the Bill deals with the short title of the Bill.

Clause 2 of the Bill provides for the definitions of the expressions used under the proposed legislation.

Clause 3 of the Bill provides for the formation of Telangana State.

Clause 4 of the Bill provides that the State of Andhra Pradesh shall comprise the territories of the existing State of Andhra Pradesh other than those specified in clause 3.

Clause 5 of the Bill provides that Hyderabad to be common capital for States of Telangana and Andhra Pradesh.

Clause 6 of the Bill empowers the Central Government for constitution of an Expert Committee for setting up of a capital for Andhra Pradesh.

Clause 7 of the provides that the Governor of existing State of Andhra Pradesh to be common Governor.

Clause 8 of the Bill provides for responsibility of Governor to protect residents of common capital of Hyderabad.

Clause 9 of the Bill provides for assistance of police forces from the Central Government to the successor States, etc.

Clause 10 of the Bill provides for amendment of the First Schedule to the Constitution.

Clause 11 of the Bill provides for saving powers of State Governments.

Clause 12 of the Bill provides for amendment of Fourth Schedule to Constitution.

Clause 13 of the Bill provides for allocation of sitting members in the House of the People.

Clause 14 of the Bill provides for representation in House of the People.

Clause 15 of the Bill provides for delimitation of Parliamentary and Assembly Constituencies.

Clause 16 of the Bill provides for provision as to sitting members in the House of the People.

Clause 17 of the Bill provides for provisions as to Legislative Assemblies.

Clause 18 of the Bill provides for allocation of sitting members in the Legislative Assembly.

Clause 19 of the Bill provides for the composition of provisional Legislative Assembly of Telangana.

Clause 20 of the Bill provides for duration of Legislative Assemblies.

Clause 21 of the Bill provides for Speaker and Deputy Speaker.

Clause 22 of the Bill provides for the rules of procedure.

Clause 23 of the Bill provides for provisional Legislative Council for successor States.

Clause 24 of the Bill provides for the Legislative Councils for successor States.

Clause 25 of the Bill provides for amendment of delimitation of Council Constituencies Order.

Clause 26 of the Bill provides for the Chairman of the Legislative Council.

Clause 27 of the Bill provides for delimitation of constituencies.

Clause 28 of the Bill empowers the Election Commission to maintain delimitation Orders up-to- date.

Clause 29 of the Bill provides for amendment of Scheduled Castes Order.

Clause 30 of the Bill provides for amendment of Scheduled Tribes Order.

Clause 31 of the Bill provides for High Court of Judicature at Hyderabad to be common High Court till establishment of High Court of Andhra Pradesh.

Clause 32 of the Bill provides for High Court of Andhra Pradesh.

Clause 33 of the Bill provides for Judges of Andhra Pradesh High Court.

Clause 34 of the Bill provides for jurisdiction of Andhra Pradesh High Court.

Clause 35 of the Bill provides for special provision relating to Bar Council and advocates.

Clause 36 of the Bill provides for practice and procedure in Andhra Pradesh High Court.

Clause 37 of the Bill provides for custody of seal of Andhra Pradesh High Court.

Clause 38 of the Bill provides for form of writs and other processes.

Clause 39 of the Bill provides for powers of Judges.

Clause 40 of the Bill provides for procedure as to appeals to Supreme Court.

Clause 41 of the Bill provides for transfer of proceedings from Hyderabad High Court to Andhra Pradesh High Court.

Clause 42 of the Bill provides for the right to appear or to act in proceedings transferred to Andhra Pradesh High Court.

Clause 43 of the Bill provides for interpretation for the purposes of clause 41.

Clause 44 of the Bill provides for savings in respect of the provisions of Part IV.

Clause 45 of the Bill provides for athorisation of expenditure of Telangana State.

Clause 46 of the Bill provides for reports relating to accounts of Andhra Pradesh State.

Clause 47 of the Bill provides for distribution of revenue.

Clause 48 of the Bill provides for application of the provisions of Part VI.

Clause 49 of the Bill makes provisions for Land and goods.

Clause 50 of the Bill provides for Treasury and bank balances.

Clause 51 of the Bill provides for Arrears of taxes.

Clause 52 of the Bill empowers the existing State of Andhra Pradesh the right to recover loans and advances.

Clause 53 of the Bill provides for investments and credits in certain funds.

Clause 54 of the Bill makes provisions for the assets and liabilities of State undertakings.

Clause 55 of the Bill makes provisions for liabilities on account of public debt.

Clause 56 of the Bill makes provisions for liabilities on account of floating debt.

Clause 57 of the Bill provides for refund of taxes collected in excess.

Clause 58 of the Bill makes provisions for Deposits, etc.

Clause 59 of the Bill provides for the liability of the existing State of Andhra Pradesh in respect of provident fund.

Clause 60 of the Bill provides for the liability of the existing State of Andhra Pradesh in respect of pensions.

Clause 61 of the Bill makes provisions for contracts made by the liability of the existing State of Andhra Pradesh.

Clause 62 of the Bill provides for the liability in respect of actionable wrong.

Clause 63 of the Bill provides for the liability as guarantor.

Clause 64 of the Bill provides for items in suspense.

Clause 65 of the Bill provides for a residuary provision for the benefit or burden of any asset or liability of the existing State of Andhra Pradesh.

Clause 66 of the Bill provides for apportionment of assets or liabilities by agreement.

Clause 67 of the Bill provides for the power of Central Government to order allocation or adjustment in certain cases.

Clause 68 of the Bill provides for certain expenditure to be charged on Consolidated Fund of successor States of Andhra Pradesh or Telangana, or as the case may be, the Consolidated Fund of India.

Clause 69 of the Bill provides for provisions for various companies and corporations.

Clause 70 of the Bill provides for continuance of arrangements in regard to generation and supply of electric power and supply of water.

Clause 71 of the Bill provides for provisions as to Andhra Pradesh State Financial Corporation.

Clause 72 of the Bill provides for certain provisions for companies.

Clause 73 of the Bill provides for temporary provisions as to continuance of certain existing road transport permits.

Clause 74 of the Bill provides for special provisions relating to retrenchment compensation in certain cases.

Clause 75 of the Bill provides for special provision as to income-tax.

Clause 76 of the Bill provides for continuance of facilities in certain State institutions.

Clause 77 of the Bill provides for provisions relating to All-India Services.

Clause 78 of the Bill provides for provisions relating to other services.

Clause 79 of the Bill provides for provisions relating to services.

Clause 80 of the Bill provides for provisions as to continuance of officers in same post.

Clause 81 of the Bill provides for Advisory Committees.

Clause 82 of the Bill empowers the Central Government to give directions.

Clause 83 of the Bill provides for provision for employees of Public Sector Undertakings, etc.

Clause 84 of the Bill provides for provisions as to State Public Service Commission.

Clause 85 of the Bill provides for Apex Council for Godavari and Krishna river water resources and their Management Boards.

Clause 86 of the Bill provides for constitution and functions of River Management Board.

Clause 87 of the Bill provides for staff of the River Management Board.

Clause 88 of the Bill provides for Jurisdiction of the River Management Board.

Clause 89 of the Bill provides for power of Board to make regulations.

Clause 90 of the Bill provides for allocation of water resources.

Clause 91 of the Bill provides that the Polavaram Irrigation Project is to be a national project.

Clause 92 of the Bill provides for arrangements on Tungabhadra Board.

Clause 93 of the Bill provides that the successor States to follow principles, guidelines, etc. issued by Central Government.

Clause 94 of the Bill provides for measures for progress and development of successor States.

Clause 95 of the Bill provides for fiscal measures including tax incentives.

Clause 96 of the Bill provides for equal opportunities for quality higher education to all students.

Clause 97 of the Bill provides for amendment of article 168 of the Constitution.

Clause 98 of the Bill provides for amendment of article 371D of the Constitution.

Clause 99 of the Bill provides for amendment of section 15A of the Representation of the People Act, 1951.

Clause 100 of the Bill provides for amendment of section 15 of the States Reorganisation Act, 1956.

Clause 101 of the Bill provides for territorial extent of laws.

Clause 102 of the Bill provides for the power to adapt laws

Clause 103 of the Bill provides for the power to construe laws.

Clause 104 of the Bill provides for power to name authorities, etc. for exercising statutory functions.

Clause 105 of the Bill provides for legal proceedings in the existing State of Andhra Pradesh.

Clause 106 of the Bill provides for transfer of pending proceedings.

Clause 107 of the Bill provides for right of pleaders to practise in certain cases.

Clause 108 of the Bill provides for effect of provisions of the Act inconsistent with other laws.

Clause 109 of the Bill provides for Power to remove difficulties.

The First Schedule of the Bill provides for allotment of the eighteen sitting members of the Council of States representing the existing State of Andhra Pradesh to the successor States.

The Second Schedule of the Bill provides for amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 2008.

The Third Schedule of the Bill provides for modification in the Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006.

The Fourth Schedule of the Bill provides for the list of members of the Legislative Council of the successor States of Andhra Pradesh and Telangana.

The Fifth Schedule of the Bill provides for amendments to the Constitution (Scheduled Castes) Order, 1950.

The Sixth Schedule of the Bill provides for amendments to the Constitution (Scheduled Tribes) Order, 1950.

The Seventh Schedule of the Bill provides for the list of funds in the existing State of Andhra Pradesh.

The Eighth Schedule of the Bill provides for apportionment of liability in respect of pensions.

The Ninth Schedule of the Bill provides for the list of Government companies and corporations in the existing State of Andhra Pradesh.

The Tenth Schedule of the Bill provides for the list training institutions and centres in the existing State of Andhra Pradesh.

The Eleventh Schedule of the Bill provides for principles governing the functioning of the River Management Boards.

The Twelfth Schedule of the Bill provides for principles, guidelines, etc. to be issued by the Central Government on matters relating to coal, oil and natural gas, and power generation, transmission and distribution.

The Thirteenth Schedule of the Bill provides for fiscal measures of the Central Government relating to education and infrastructure.

FINANCIAL MEMORANDUM

Clause 47 of the Bill dealing with distribution of revenues, provides that the Central Government shall determine the share of the award made by the Thirteenth Finance Commission between the two successor States on the basis of population ratio and other parameters. The said clause also seeks to provide appropriate grants to the successor State of Andhra Pradesh having regard to the resources available to that State.

2. Clause 68 of the Bill dealing with certain expenditure to be charged on the Consolidated Fund of India seeks to provide that all sums payable by the State of Andhra Pradesh or by the State of Telangana, as the case may be, to the other State, or by the Central Government to the successor States, by virtue of the provisions of the proposed legislation, shall be charged on the Consolidated Fund of the State by which such sums are payable or, as the case may be, the Consolidated Fund of India.

3. Clause 95 of the Bill dealing with fiscal measures and incentives, provides for a special financial support for the creation of essential facilities and infrastructure in the new capital of the successor State of Andhra Pradesh which is to be assessed. Leaving aside some marginal increase in the administrative expenditure of the departments and agencies of the Central Government in connection with the implementation of the proposed legislation, no additional expenditure will be involved from the Consolidated Fund of India.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 47 of the Bill dealing with distribution of revenues, provides that the Central Government shall determine the share of the award made by the Thirteenth Finance Commission between the two successor States on the basis of population ratio and other parameters. The said clause also seeks to provide appropriate grants to the successor State of Andhra Pradesh having regard to the resources available to that State.

2. Clause 102 of the Bill provides that, for the purpose of facilitating the application of any law in relation to the State of Andhra Pradesh or Telangana made before the appointed day, the appropriate Government may, before the expiration of two years from that day, by order, make such adaptation and modifications of the law, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made until altered, repealed or amended by a competent legislature or other competent authority.

3. Clause 103 of the Bill deals with the power to construe laws.

4. Clause 104 of the Bill provides with the power to name authorities, etc. for exercising statutory functions.

5. Similar provisions exist in other State Reorganisation Acts passed by Parliament earlier. These provisions are mainly of a consequential nature or pertain to matters of detail and procedure. As such, the proposed delegation of legislative powers is of a normal character.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * * * * * * FIRST SCHEDULE [Articles 1 and 4] I. THE STATES Name Territories 1. Andhra Pradesh The territories specified in sub-section (1) of section 3 of the Andhra

State Act, 1953, sub-section (1) of section 3 of the States Reorganisation Act, 1956, the First Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959, and the Schedule to the Andhra Pradesh and Mysore (Transfer of Territory) Act, 1968, but excluding the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959)

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FOURTH SCHEDULE

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[Articles 4(1) and 80(2)]

Allocation of seats in the Council of States

To each State or Union territory specified in the first column of the following table, there shall be allotted the number of seats specified in the second column thereof opposite to that State or that Union territory, as the case may be:

EXTRACTS FROM THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 2008

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SCHEDULE - III

ANDHRA PRADESH

TABLE A-ASSEMBLY CONSTITUENCIES

Sl. No. & Name	Extent of Assembly Constituencies
1	2
	1. DISTRICT: ADILABAD
1. Sirpur	Kouthala, Bejjur, Kagaznagar, Sirpur (T) and Dahegaon Mandals.
2. Chennur (SC)	Jaipur, Chennur, Kotapalli and Mandamarri Mandals.
3. Bellampalli (SC)	Kasipet, Tandur, Bellampalli, Bhimini, Nennal and Vemanpalli Mandals.
4. Mancherial	Luxettipet, Mancherial and Dandepalli Mandals.
5. Asifabad (ST)	Kerameri, Wankdi, Sirpur (U), Asifabad, Jainoor, Narnoor, Tiryani and Rebbana Mandals.
6. Khanapur (ST)	Jannaram, Utnoor, Kaddam (Peddur), Khanapur and Indervelly Mandals.
7. Adilabad	Adilabad, Jainath and Bela Mandals.
8. Boath (ST)	Tamsi, Talamadugu, Gudihathnoor, Ichoda, Bazarhathnoor, Boath and Neradigonda Mandals.
9. Nirmal	Dilawarpur, Nirmal, Laxmanchanda, Mamda and Sarangapur Mandals.
10. Mudhole	Kuntala, Kubeer, Bhainsa, Tanoor, Mudhole and Lokeswaram Mandals.
	2. DISTRICT : NIZAMABAD
11. Armur	Nandipet, Armur and Makloor Mandals.
12. Bodhan	Ranjal, Navipet, Yedpalle and Bodhan Mandals.
13. Jukkal (SC)	Madnoor, Jukkal, Bichkunda, Pitlam and Nizamsagar Mandals.
14. Banswada	Birkoor, Varni, Banswada and Kotgiri Mandals.
15. Yellareddy	Yellareddy, Nagareddipet, Lingampet, Tadwai, Gandhari and Sadasivanagar Mandals.
16. Kamareddy	Machareddy, Domakonda Kamareddy and Bhiknoor Mandals.
17. Nizamabad (Urban)	Nizamabad (M).
18. Nizamabad	Jakranpalle and Sirkonda Mandals, Nizamabad Mandal
(Rural)	(Part), Nizamabad [except Nizamabad (M)], Dichpalle and
10 D-ll l-	Dharpalle Mandals.
19. Balkonda	Balkonda, Mortad, Kammarpalle, Bheemgal and Velpur Mandals.
	3. DISTRICT : KARIMNAGAR
20. Koratla	Ibrahimpatnam, Mallapur, Koratla and Metpalle Mandals
21. Jagtial	Raikal, Sarangapur and Jagtial Mandals.
22. Dharmapuri (SC)	Dharmapuri, Dharmaram, Gollapalle, Velgatoor and Pegadapalle Mandals.
23. Ramagundam	Ramagundam Mandal.

	1	2
24.	Manthani	Kamanpur, Manthani, Kataram, Mahadevpur, Mutharan (Mahadevapur), Malharrao and Mutharam (Manthani Mandals.
25.	Peddapalle	Peddapalle, Julapalle, Eligaid, Sultanabad, Odela and Srirampur Mandals.
26.	Karimnagar	Karimnagar Mandal.
27.	Choppadandi (SC)	Gangadhara, Ramadugu, Choppadandi, Mallial, Kodimia and Boinpalle Mandals.
28.	Vemulawada	Vemulawada, Konaraopeta, Chandurthi, Kathlapur and Medipalle Mandals.
29.	Sircilla	Yellareddipet, Gambhiraopet, Mustabad and Sircilla Mandals.
30.	Manakondur (SC)	Manakondur, Ellanthakunta, Bejjanki, Timmapur (LMI Colony) and Shankarapatnam Mandals.
31.	Huzurabad	Veenavanka, Jammikunta, Huzurabad and Kamalapu Mandals.
32.	Husnabad	Chigurumamidi, Koheda, Husnabad, Saidapur Bheemadevarpalle and Elkathurthi Mandals.
		4. DISTRICT: MEDAK
33.	Siddipet	Siddipet, Chinnakodur and Nangnoor Mandals.
34.	Medak	Medak, Papannapet, Ramayampet and Shankarampet R Mandals.
35.	Narayankhed	Kangti, Manoor, Narayankhed, Kalher and Shankaramper A Mandals.
36.	Andole (SC)	Tekmal, Alladurgh, Regode, Raikode, Andole, Pulkal an Munpalle Mandals.
37.	Narsapur	Kowdipalle, Kulcharam, Narsapur, Hathnoora, Yeldurth and Shivampet Mandals.
38.	Zahirabad (SC)	Zahirabad, Kohir, Nyalkal and Jharasangam Mandals.
39.	Sangareddy	Sadasivpet, Kondapur and Sangareddy Mandals.
40.	Patancheru	Jinnaram, Patancheru and Ramachandrapuram Mandals
41.	Dubbak	Mirdoddi, Doultabad, Chegunta, Dubbak and Togut Mandals.
42.	Gajwel	Tupran, Kondapak, Gajwel, Jagdevpur, Wargal and Mulu Mandals.
		5. DISTRICT: RANGAREDDI
43.	Medchal	Medchal, Shamirpet, Ghatkesar and Keesara (Rura Mandals.
44.	Malkajgiri	Malkajgiri Mandal.
45.	Quthbullapur	Quthbullapur Mandal.
46.	Kukatpalle	Hyderabad (M Corp.) (Part) Hyderabad (M Corp.) - Ward No. 24 (Part) (Area in Balanagar Mandal) Kukatpalle (M) (Part) Kukatpalle (M) - Ward No. 5 to 16.
		Uppal Municipality, Kapra Municipality.

		00
	1	2
48.	Ibrahimpatnam	Hayathnagar, Ibrahimpatnam, Manchal and Yacharan Mandals.
49.	Lal BahadurNagar	Saroornagar Mandal (Part) Gaddiannaram (CT), Lal Bahadur Nagar (M+OG) (Part) Lal Bahadur Nagar (M) - Ward No. 1 to 10.
50.	Maheswaram	 Maheswaram and Kandukur Mandals Saroornagar Mandal (Part) Medbowli, Almasguda, Badangpet, Chintalakunta Jalpalle, Mamidipalle, Kurmalguda and Nadargul (Rural Mandals. Hyderabad (OG) (Part) Balapur (OG) - Ward No.36 Kothapet (OG) - Ward No.37 Venkatapur (OG) - Ward No.39 Mallapur (OG) - Ward No.40 Lal Bahadur Nagar (M+OG) (Part) Lal Bahadur Nagar (M) - Ward No.11 Nadargul (OG) (Part) - Ward No.12 Jillalguda (OG) - Ward No.15 Meerpet (CT).
51.	Rajendranagar	Rajendranagar and Shamshabad Mandals.
52.	Serilingampally	Serilingampally Mandal Balanagar Mandal (Part) Kukatpally (M) (Part) Kukatpally (M) - Ward No. 1 to 4.
53.	Chevella (SC)	Nawabpet, Shankarpalle, Moinabad, Chevella and Shaba Mandals.
54.	Pargi	Doma, Gandeed, Kulkacherla, Pargi and Pudur Mandals
55.	Vicarabad (SC)	Marpalle, Mominpet, Vikarabad, Dharur and Bantwaran Mandals.
56.	Tandur	Peddemul, Tandur, Basheerabad and Yalal Mandals.
		6. DISTRICT : HYDERABAD
57.	Musheerabad	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.1
58.	Malakpet	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.16 Ward No.17 (Part) Block No. 8 and 9
59.	Amberpet	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) - Ward No.2 Ward No.3 (Part) Block No. 1 to 4
60.	Khairatabad	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.6 Ward No. 3 (Part)

61	
01	

1	2
	Block No. 5 and 6 Ward No.8 (Part) Block No. 2 Ward No. 5 (Part) Block No. 10.
61. Jubilee Hills	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 8 (Part) Block No. 1, 3 and 4.
62. Sanathnagar	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.7, 24 (excluding the area in AC – 46 Kukatpalle) and 25 to 30.
63. Nampally	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 10 to 12.
64. Karwan	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 9 Ward No. 13 (Part) Block No. 3 to 6.
65. Goshamahal	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 4, 14 and 15 Ward No. 5 (Part) Block No. 1 to 9 Ward No. 13 (Part) Block No. 1 and 2.
66. Charminar	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 20 to 23.
67. Chandrayangutta	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.18 (Part) Block No. 1 to 3 and 8 to 14.
68. Yakutpura	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.17 (Part) Block No. 1 to 7 Ward No.18 (Part) Block No. 6 and 7.
69. Bahadurpura	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.18 (Part) Block No. 4 and 5 Ward No.19.
70. Secunderabad	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No.33 (Part) Block No. 4 to 7 Ward No. 34 and 35 Osmania University Area.

1	2
71. Secunderabad Cantt. (SC)	Hyderabad (M Corp.+OG) (Part) Hyderabad (M Corp.) (Part) Ward No. 31 and 32
	Ward No. 33 (Part)
	Block No.1 to 3
	Secunderabad Cantonment Board.
7	7. DISTRICT : MAHBUBNAGAR
72. Kodangal	Kodangal, Bomraspet, Kosgi, Doulathabad and Maddur Mandals.
73. Narayanpet	Koilkonda, Narayanpet, Damaragidda and Dhanwada Mandals.
74. Mahbubnagar	Hanwada and Mahbubnagar Mandals.
75. Jadcherla	Jadcherla, Nawabpet, Balanagar and Midjil Mandals.
76. Devarkadra	Bhoothpur, Addakal, Devarkadra, Chinna Chinta Kunta and Kothakota Mandals.
77. Makthal	Makthal, Maganoor, Atmakur, Narva and Utkoor Mandals.
78. Wanaparthy	Wanaparthy, Pebbair, Gopalpeta, Peddamandadi and Ghanpur Mandals.
79. Gadwal	Gadwal, Dharur, Maldakal and Ghattu Mandals.
80. Alampur (SC)	Ieez, Itikyal, Waddepalle, Manopad and Alampur Mandals.
81. Nagarkurnool	Nagarkurnool, Bijinapalle, Thimmajipet, Tadoor and Telkapalle Mandals.
82. Achampet (SC)	Balmoor, Lingal, Amrabad, Achampet, Uppununthala and Vangoor Mandals.
83. Kalwakurthy	Veldanda, Kalwakurthy, Talakondapalle, Amangal and Madgul Mandals.
84. Shadnagar	Kondurg, Farooqnagar, Kothur and Keshampet Mandals.
85. Kollapur	Veepangandla, Kollapur, Peddakothapalle, Kodair and Pangal Mandals.
	8. DISTRICT: NALGONDA
86. Devarakonda (ST)	Chintapalle, Gundlapalle, Chandampet, Devarakonda and Pedda Adisarlapalle Mandals.
87. Nagarjuna Sagar	Gurrampode, Nidamanur, Peddavoora, Anumula and Thripuraram Mandals.
88. Miryalaguda	Vemulapalle, Miryalaguda and Damercherla Mandals.
89. Huzurnagar	Neredcherla, Garidepalle, Huzurnagar, Mattampalli and Mellachervu Mandals.
90. Kodad	Mothey, Nadigudem, Munagala, Chilkur and Kodad Mandals.
91. Suryapet	Atmakur (S), Suryapet, Chivvemla and Penpahad Mandals.
92. Nalgonda	Thipparthi, Nalgonda and Kangal Mandals.
93. Munugode	Munugode, Narayanapur, Marriguda, Nampalle, Chandur and Choutuppal Mandals.
94. Bhongir	Bhongir, Bibinagar, Valigonda and Pochampalle Mandals.
95. Nakrekal (SC)	Ramannapeta, Chityala, Kattangoor, Nakrekal, Kethepalle and Narketpalle Mandals.

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96.	Thungathurthi (SC)	Thirumalagiri, Thungathurthi, Nuthankal, Jajireddiguder Sali Gouraram and Mothkur Mandals.					
97.	Alair	M.Turkapalle, Rajapet, Yadagirigutta, Alair, Gund Atmakur (M) and Bommalaramaram Mandals.					
	9. DISTRICT : WARANGAL						
98.	Jangaon	Cherial, Maddur, Bachannapet, Narmetta and Jangaon Mandals.					
99.	Ghanpur (Station) (SC)	Ghanpur (Station), Dharmasagar, Raghunathpalle, Zaffergadh, and Lingalaghanpur Mandals.					
100.	Palakurthi	Palakurthi, Devaruppula, Kodakandla, Raiparthy and Thorrur Mandals.					
101.	Dornakal (ST)	Narsimhulapet, Maripeda, Kuravi and Dornakal Mandals.					
102.	Mahabubabad (ST)	Gudur, Nellikudur, Kesamudram and Mahabubabad Mandals.					
103.	Narsampet	Narsampet, Khanapur, Chennaraopet, Duggondi, Nekkonda and Nallabelly Mandals.					
104.	Parkal	Parkal, Atmakur, Sangam and Geesugonda Mandals.					
105.	Warangal West	Warangal Mandal (Part) Warangal (M Corp.) (Part) Warangal (M Corp.) - Ward No. 1 to 7, 15, 21 and 23 to 25					
106.	Warangal East	Warangal Mandal (Part) Warangal (M Corp.) (Part) Warangal (M Corp.) - Ward No. 8 to 14, 16 to 20 and 22.					
107.	Waradhanapet (SC)	Hasanparthy, Hanamkonda, Parvathagiri and Wardhanna Pet Mandals.					
108.	Bhupalpalle	Mogullapalle, Chityal, Bhupalpalle, Ghanpur (Mulug), Regonda and Shayampet Mandals.					
109.	Mulug (ST)	Venkatapur, Eturnagaram, Mangapet, Tadvai, Kothaguda, Govindaraopet and Mulug Mandals.					
		10. DISTRICT: KHAMMAM					
110.	Pinapaka (ST)	Pinapaka, Manuguru, Gundala, Burgampahad and Aswapuram Mandals.					
111.	Yellandu (ST)	Kamepalle, Yellandu, Bayyaram, Tekulapalle and Garla Mandals.					
112.	Khammam	Khammam Mandal					
113.	Palair	Thirumalayapalem, Kusumanchi, Khammam Rural and Nelakondapalle Mandals.					
114.	Madhira (SC)	Mudigonda, Chinthakani, Bonakal, Madhira and Yerrupalem Mandals.					
115.	Wyra (ST)	Enkuru, Konijerla, Singareni, Julurpadu and Wyra Mandals.					
116.	Sathupalle (SC)	Sathupalle, Penuballi, Kallur, Tallada and Vemsoor Mandals.					
117.	Kothagudem	Kothagudem and Palwancha Mandals.					
118.	Aswaraopeta (ST)	Mulikalapalle, Velairpadu, Kukunoor, Chandrugonda, Aswaraopeta and Dammapeta Mandals.					
119.1	Bhadrachalam (ST)	Wazeed, Venkatapuram, Cherla, Dummugudem, Bhadrachalam, Kunavaram, Chintur and V.R. Puram Mandals.					
*	*	* * *					

S	erial No. and Name	Extent of Parliamentary Constituencies
	Adilabad (ST)	1-Sirpur, 5-Asifabad (ST), 6-Khanapur (ST), 7-Adilabad 8-Boath (ST), 9-Nirmal and 10-Mudhole.
2.	Peddapalle (SC)	2-Chennur (SC), 3-Bellampalle (SC), 4-Mancherial 22-Dharmapuri (SC), 23-Ramagundam, 24-Manthani and 25-Peddapalle.
3.	Karimnagar	26-Karimnagar, 27-Choppadandi (SC), 28-Vemulawada 29-Sircilla, 30-Manakondur (SC), 31-Huzurabad and 32 -Husnabad.
4.	Nizamabad	11-Armur, 12-Bodhan, 17-Nizamabad (Urban) 18-Nizamabad (Rural), 19-Balkonda, 20-Koratla and 21-Jagtial.
5.	Zahirabad	13-Jukkal (SC), 14-Banswada, 15-Yellareddy, 16-Kamareddy 35-Narayankhed, 36-Andole (SC) and 38-Zahirabad (SC)
6.	Medak	33-Siddipet, 34-Medak, 37-Narsapur, 39-Sangareddy 40- Patancheru, 41-Dubbak and 42 -Gajwel.
7.	Malkajgiri	43-Medchal, 44-Malkajgiri, 45-Qutbullapur, 46-Kukatpalle 47-Uppal, 49-Lal Bahadur Nagar and 71-Secunderabac Cantt. (SC).
8.	Secunderabad	57-Musheerabad, 59-Amberpet, 60-Khairatabad, 61-Jubiled Hills, 62-Sanathnagar, 63-Nampally and 70-Secunderabad
9.	Hyderabad	58-Malakpet, 64-Karwan, 65-Goshamahal, 66-Charminar 67-Chandrayangutta, 68-Yakutpura and 69-Bahadurpura
10.	Chevella	50-Maheswaram, 51-Rajendranagar, 52-Serilingampally 53-Chevella (SC), 54-Pargi, 55-Vicarabad (SC) and 56-Tandur.
11.	Mahbubnagar	72-Kodangal, 73- Narayanpet, 74-Mahbubnagar 75-Jadcherla, 76-Devarkadra, 77-Makthal and 84- Shadnagar.
12.	Nagarkurnool (SC)	78-Wanaparthy, 79-Gadwal, 80-Alampur (SC) 81-Nagarkurnool, 82-Achampet (SC), 83-Kalwakurthy and 85-Kollapur.
13.	Nalgonda	86-Devarakonda (ST), 87-Nagarjuna Sagar, 88- Miryalaguda 89- Huzurnagar, 90-Kodad, 91-Suryapet and 92-Nalgonda
14.	Bhongir	48-Ibrahimpatnam, 93-Munugode, 94-Bhongir, 95-Nakreka (SC), 96-Thungathurthi (SC), 97-Alair and 98-Jangoan.
15.	Warangal (SC)	99-Ghanpur (Station) (SC), 100-Palakurthi, 104-Parkal 105-Warangal West, 106-Warangal East, 107-Wardhannape (SC) and 108-Bhupalpalle.
16.	Mahabubabad (ST)	101-Dornakal (ST), 102-Mahabubabad (ST), 103-Narsampet 109-Mulug (ST), 110-Pinapaka (ST), 111-Yellandu (ST) and 119-Bhadrachalam (ST).
17.	Khammam	112-Khammam, 113-Palair, 114-Madhira (SC), 115-Wyra (ST), 116-Sathupalle (SC), 117-Kothagudem and 118-Aswaraopeta (ST).
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TABLE B - PARLIAMENTARY CONSTITUENCIES

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EXTRACTS FROM THE REPRESENTATION OF THE PEOPLE ACT, 1950

(43 of 1950)

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THE SECOND SCHEDULE

(See sections 7 and 7A)

Total number of Seats in the Legislative Assemblies

Name of the State/Union Territory		Number of seats in the House as constituted on the basis of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 as amended from time to time			Number of seats in the House as subsequently constituted as per the Delimitation of Parliamentary and Assembly Constituencies Order, 2008			
		Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	
	1	2	3	4	5	6	7	
1.	I. STATES Andhra Pradesh	294	39	15	294	48	19	
*		*		*		*		*
*		*		*		*		*

THE THIRD SCHEDULE

(See section 10)

Allocation of Seats in the Legislative Councils

			Number to be elected or nominated under article 171(3)					3)
Name of the State		Total number of seats	Sub-clause (a)	Sub-clause (b)	Sub-clause (c)	Sub-clause (d)	Sub-clause (e)	
	1	2	3	4	5	6	7	
1.	Andhra Pradesh	90	31	8	8	31	12	
*		*		*		*		*
*		*		*		*		*

PART II

STATUTORY ORDERS

EXTRACTS FROM THE DELIMITATION OF COUNCIL CONSTITUENCIES (ANDHRA PRADESH) ORDER, 2006

In pursuance of sub-section (3) of section 3 of the Andhra Pradesh Legislative Council Act, 2005 (1 of 2006), the President in pleased to make the following Order, namely:—

1. This Order may be called the Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006.

2. The constituencies into which the State of Andhra Pradesh shall be divided for the purpose of elections to the Legislative Council of the State from (a) the local authorities'

constituency (b) the graduates' constituencies, and (c) the teachers constituencies in the said State, the extent of each such constituency and the number of seats allotted to each such constituency shall be shown in the following Table:—

Name of Constituency	Extent of C	Constituency Number of	of seat
1	2	2	3
Loca	al Authorities'	constituencies	
1. Srikakulam Local Authorities	Srik	akulam	1
2. Vizianagaram Local Authorities	Vizi	anagaram	1
3. Visakhapatnam Local Authorities	Visa	khapatnam	2
4. East Godavari Local Authorities	East	Godavari	2
5. West Godavari Local Authorities	Wes	t Godavari	2
6. Krishna Local Authorities	Kris	hna	2
7. Guntur Local Authorities	Gun	tur	2
8. Prakasam Local Authorities	Prak	casam	1
9. Nellore Local Authorities	Nell	ore	1
0. Chittoor Local Authorities	Chit	ttoor	2
1. Kadapa Local Authorities	Kad	ара	1
2. Anantapur Local Authorities	Ana	ntapur	2
3. Kurnool Local Authorities	Kur	nool	1
4. Mahbubnagar Local Authorities	Mah	bubnagar	1
5. Ranga Reddy Local Authorities	Rang	ga Reddy	1
6. Hyderabad Local Authorities	Hyd	erabad	2
7. Medak Local Authorities	Med	lak	1
8. Nizamabad Local Authorities	Niza	amabad	1
9. Adilabad Local Authorities	Adil	abad	1
0. Karimnagar Local Authorities	Kari	mnagar	1
1. Warangal Local Authorities	War	angal	1
2. Khammam Local Authorities	Kha	mmam	1
3. Nalgonda Local Authorities	Nalg	gonda	1
	Graduates' Con	stituencies	
. Srikakulam-Vizianagaram-Visakhapa	tnam Graduate	Srikakulam, Vizianagaram, Visakhapatnan	n 1
. East-West Godavari Graduates		East-West Godavari	1
. Krishna-Guntur Graduates		Krishna-Guntur	1
. Prakasam-Nellore-Chittoor Graduate	es	Prakasam-Nellore-Chittoor	1
. Kadapa-Anantapur-Kurnool Graduat	es	Kadapa-Anantapur-Kurnool	1
. Mahbubnagar-Ranga Reddy-Hyderaba	ad Graduates	Mahbubnagar-Ranga Reddy-Hyderabad	1
. Medak-Nizambad-Adilabad-Karimnag	gar Graduates	Medak-Nizamabad-Adilabad-Karimnagar	1
. Warangal-Khammam-Nalgonda Grad	luates	Warangal-Khammam-Nalgonda	1
	Teacher's Cons	stituencies	
. Srikakulam-Vazianagaram-Visakhapa	tnam Teachers	Srikakulam, Vizianagaram, Visakhapatnan	n 1
. East-West Godavari Teachers		East-West Godavari	1
. Krishna-Guntur Teachers		Krishna-Guntur	1
. Prakasam-Nellore-Chittoor Teacher	S	Prakasam-Nellore-Chittoor	1
. Kadapa-Anantapur-Kurnool Teacher	rs	Kadapa-Anantapur-Kurnool	1
. Mahbubnagar-Ranga Reddy-Hyderab	ad Teachers	Mahbubnagar-Ranga Reddy Hyderabad	1
. Medak-Nizamabad-Adilabad-Karimn	agar Teachers	Medak-Nizamabad-Adilabad-Karimnagar	1
3. Warangal-Khammam-Nalgonda Tead	chers	Warangal-Khamman-Nalgonda	1

TABLE

$Extracts \ {\rm from \ the \ Constitution} \ (Scheduled \ Castes) \ Order, 1950$

C.O. 19

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order namely:—

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes specified in Parts to XXIV of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards member thereof resident in the localities specifide in relation to them in those Parts of that Schedule.

THE SCHEDULE

PART I—Andhra Pradesh

9. Beda (Budga) Jangam (in the districts of Hyderabad, Ranga Reddy, Mahbubnagar, Adilabad, Nizamabad, Medak, Karimnagar, Warangal, Khammam and Nalgonda.

EXTRACTS FROM THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

C.O. 22

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, the President after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order namely:—

2. The Tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in Parts to XXII of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Tribes so far as regards members thereof residents in the localities specified in relation to them respectively in those Parts of that Schedule.

THE SCHEDULE

PART I.—Andhra Pradesh

20. Malis (excluding Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)

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30. Thoti (in Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)

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EXTRACTS FROM THE CONSTITUTION OF INDIA *

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of

States.

CHAPTER III.—THE STATE LEGISLATURE

General

168. (1) For every State there shall be a Legislature which shall consist of the Governor, Constitution and-Legislatures in

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(a) in the States of Andhra Pradesh, Bihar, Madhya Pradesh, Maharashtra, Karnataka, Tamil Nadu and Uttar Pradesh, two Houses;

Special provisions with respect to the State of Andhra Pradesh.

371D. (1) The President may by order made with respect to the State of Andhra Pradesh provide, having regard to the requirements of the State as a whole, for equitable opportunities and facilities for the people belonging to different parts of the State, in the matter of public employment and in the matter of education, and different provisions may be made for various parts of the State.

(3) The President may, by order, provide for the constitution of an Administrative Tribunal for the State of Andhra Pradesh to exercise such jurisdiction, powers and authority [including any jurisdiction, power and authority which immediately before the commencement of the Constitution (Thirty-second Amendment) Act, 1973, was exercisable by any court (other than the Supreme Court) or by any tribunal or other authority] as may be specified in the order with respect to the following matters, namely:-

(a) appointment, allotment or promotion to such class or classes of posts in any civil service of the State, or to such class or classes of civil posts under the State, or to such class or classes of posts under the control of any local authority within the State, as may be specified in the order;

(b) seniority of persons appointed, allotted or promoted to such class or classes of posts in any civil service of the State, or to such class or classes of civil posts under the State, or to such class or classes of posts under the control of any local authority within the State, as may be specified in the order;

(c) such other conditions of service of persons appointed, allotted or promoted to such class or classes of posts in any civil service of the State or to such class or classes of civil posts under the State or to such class or classes of posts under the control of any local authority within the State, as may be specified in the order.

EXTRACTS FROM THE REPRESENTATION OF THE PEOPLE ACT, 1951

*

(43 OF 1951) *

Notification

for certain elections to Legislative Councils.

15A. For the purpose of constituting the Legislative Council of the State of Madhya Pradesh under the States Reorganisation Act, 1956 (37 of 1956), and constituting the Legislative Council of the State of Andhra Pradesh under the Andhra Pradesh Legislative Council Act, 2005 (1 of 2006) and constituting the Legislative Council of the State of Tamil Nadu under the Tamil Nadu Legislative Council Act, 2010 (16 of 2010) the Governor of each of the aforesaid States shall, by one or more notifications published in the Official Gazette of the State on such date or dates as may be recommended by the Election Commission, call

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upon the members of the Legislative Assembly of the State and all the Council constituencies to elect members in accordance with the provisions of this Act and of the rules and orders made thereunder.

*	*	*	*	*		
	EXTRACTS FROM	M THE STATES REORGANISATI	on Act, 1956			
		(37 of 1956)				
*	*	*	*	*		
15. As from the appointed day, there shall be a Zonal Council for each of the following five zones namely:—						
*	*	*	*	*	Councils.	

(*e*) the Southern Zone, comprising the States of Andhra Pradesh, Tamil Nadu, Karnataka and Kerala and the Union territory of Pondicherry.

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69

LOK SABHA

A BILL

to provide for the reorganisation of the existing State of Andhra Pradesh and for matters connected therewith.

(Shri Sushilkumar Shinde, Minister of Home Affairs)

GMGIPMRND-4268LS(S3)-11-02-2014.